NATIONAL HUMAN RIGHTS COMMISSION

Amar Ujala (My City), Lucknow, 19/08/2026

Page No: 2, Size: 33.13cm × 11.96cm

दलाल बोला- सरकारी अस्पताल में नहीं मिलता इलाज...मर जाते हैं मरीज

सिविल अस्पताल से ट्रॉमा सेंटर रेफर बुजुर्ग महिला को निजी अस्पताल ले गया दलाल, गई जान

इलाज के नाम पर 60 हजार वसूलने और गहने चोरी करने का भी आरोप

माई सिटी रिपोर्टर

लखनऊ। सरकारी अस्पताल में इलाज नहीं मिलता, यहां मरीज मर जाते हैं। सिविल अस्पताल की इमरजेंसी से ट्रॉमा सेंटर रेफर हुई 60 वर्षीय महिला के पति विश्वनाथ पांडेय को निजी अस्पताल के दलाल ने फोन पर यही कहकर डराया। इसके बाद बेहतर और सस्ता इलाज दिलाने का झांसा देकर उन्हें ट्रॉमा सेंटर के पास स्थित निजी अस्पताल ले जाया गया।

पति का आरोप है कि वहां इलाज, दवा और जांच के नाम पर करीब 60 हजार रुपये वसूले गए। बाद में पत्नी पार्वती देवी की मौत हो गई। उन्होंने पत्नी के पैरों से पायल और बिछिया गायब होने का आरोप भी लगाया है।

चारबाग निवासी विश्वनाथ पांडेय के अनुसार, उनकी पत्नी पार्वती देवी किडनी संबंधित गंभीर बीमारी है। वह 21 जून को दोपहर करीब ढाई बजे पत्नी को सिविल अस्पताल की इमरजेंसी लेकर पहुंचे थे। ईएमओ ने विशेषज्ञ चिकित्सक उपलब्ध न होने की बात कहकर उन्हें ट्रॉमा सेंटर रेफर कर दिया। विश्वनाथ का आरोप है कि ट्रॉमा पहुंचने से पहले ही सिविल अस्पताल की इमरजेंसी से उनका मोबाइल नंबर किसी दलाल तक पहुंच गया। कुछ देर बाद दलाल ने फोन कर सरकारी अस्पताल में इलाज नहीं मिलने की बात कही और उन्हें यूनाइटेड हॉस्पिटल आने के लिए कहा।

विश्वनाथ के मुताबिक, दलाल के झांसे में आकर वह पत्नी को निजी अस्पताल ले गए। वहां भर्ती, दवा और जांच के नाम पर करीब 60 हजार रुपये लिए गए। उनका आरोप है कि भर्ती के दौरान पत्नी के पैरों में पहनी दो पायल और बिछिया भी गायब थी। शिकायत करने की बात कहने पर दलाल ने जान से मारने की धमकी दी।

विश्वनाथ ने मुख्यमंत्री को पत्र भेजकर मामले की जांच और कार्रवाई की मांग की। मामले की जांच सीएमओ को सौंपी गई थी, लेकिन करीब दो महीने बाद भी कार्रवाई नहीं हुई। पीड़ित ने जांच में लापरवाही और सांठगांठ का आरोप लगाया है।

> मामले संज्ञान में है। जांच जारी है, साक्ष्यों के आधार आगे की कार्रवाई की जाएगी। -डॉ. **एनबी सिंह**, सीएमओ

> इमरजेंसी से मरीज के निकलते ही तीमारदार का नंबर दलाल तक पहुंचना गंभीर मामला है। इसमें डॉक्टर या कर्मचारी की संलिप्तता मिलने पर पहचान कर कार्रवाई की जाएगी। -**डॉ. जीपी गुप्ता**, निदेशक सिविल अस्पताल

केजीएमयू ट्रॉमा सेंटर से धरे गए तीन दलाल

लखनऊ। केजीएमयू ट्रॉमा सेंटर में दलाली के खिलाफ सोमवार और मंगलवार को चलाए गए अभियान में पुलिस ने तीन लोगों को गिरफ्तार किया। इनमें मरीजों को सस्ती दवा दिलाने का झांसा देने और निजी अस्पतालों में भेजने वाले दलाल शामिल हैं। पुलिस अब इनके नेटवर्क और कमीशन के खेल की पड़ताल कर रही है।

ट्रॉमा सेंटर चौकी प्रभारी आशुतोष कुमार की कार्रवाई में ऋषभ, फैज और शावेज को पकड़ा गया। पुलिस के मुताबिक, ऋषभ और फैज मेडिकल चौराहा स्थित निजी मेडिकल स्टोर से जुड़े हैं। दोनों मरीजों और तीमारदारों को सस्ती दवा उपलब्ध कराने का झांसा देते थे। वहीं, मदेयगंज निवासी शावेज पर मरीजों को निजी अस्पताल भेजने का आरोप है। वह एक नर्सिंग होम से जुड़ा दलाल बताया जा रहा है। (माई सिटी रिपोर्टर)

नेटवर्क की जांच जारी

- पुलिस पकड़े गए आरोपियों से पूछताछ कर रही है। उनके मेडिकल स्टोर और नर्सिंग होम से संबंधों की जांच की जा रही है। यह भी पता लगाया जा रहा है कि आरोपी मरीजों से सीधे संपर्क करते थे या कमीशन पर काम करते थे। पुलिस उनके मोबाइल फोन और संपर्क में रहने वाले लोगों की जानकारी खंगाल रही है। नेटवर्क से जुड़े अन्य लोगों की भूमिका सामने आने पर उनके खिलाफ भी कार्रवाई की जाएगी।

NATIONAL HUMAN RIGHTS COMMISSION

Hindu, Chennai, 19/08/2026

Page No: 8, Size: 14.39cm × 19.08cm

Government planning to offer ₹10 lakh each to families of three Tamils killed in Karnataka forest

The Hindu Bureau
CHENNAI

Forest Minister R.V. Ranjithkumar told the Assembly on Tuesday that there was a proposal to offer ₹10 lakh each to the families of the three Tamils killed in firing by Karnataka's Forest Department personnel on August 14.

Responding to a special calling-attention motion, he said that as directed by Chief Minister C. Joseph Vijay, the Forest Department was holding consultations on offering compensation to these families. Law Minister C.T.R. Nirmalkumar, who had earlier responded to the motion, also confirmed the proposal.

Earlier, AIADMK general secretary and former Chief Minister Edappadi K. Palaniswami sought to know whether the government planned to offer compensation as the deceased were Tamils.

Mr. Nirmalkumar said three persons of Tamil origin – P. Anthonysamy, John Rose Peter, and Kumar – were killed when Karnataka Forest Department officials tried to prevent poaching at Karadikutta in the Mariamangalam forest area. Mariadoss and Benjamin escaped with injuries and were being treated at a private hospital. Their families had migrated to Karnataka 75 years ago.

R.V. Ranjithkumar

He said that after the incident, the affected family members and 300 others blocked a road, prompting government officials to hold talks with them and offer ₹5 lakh to each family. "The Karnataka Chief Minister has promised a proper inquiry. The Forest Minister of that State announced the government's decision to hold a magisterial inquiry to find out who had fired first, and who was responsible for the violence," he said. A case has been filed against the Forest Department personnel by the police.

Mr. Nirmalkumar said Mr. Vijay had condemned the killings. "He has also said the explanation of the Karnataka Forest Department is not acceptable. He has assured the families of help, and vowed to prevent such incidents in future," he said.

To a question from DMK member and former Chief Minister O. Panneerselvam on who had fired first, the Minister said the magisterial inquiry would reveal every detail.

DMK member Paul Manoj Pandian insisted on bringing the incident to the notice of the National Human Rights Commission.

Source: https://newsable.asianetnews.com/india/nhrc-pulls-up-punjab-govt-for-no-i-day-events-in-border-schools-articleshow-53g3ci2

NHRC pulls up Punjab govt for no I-Day events in border schools
Author : Asianet News Central | ANI
Published : Aug 19 2026, 10:01 AM IST

NHRC member Priyank Kanoongo said Punjab's border schools don't celebrate Independence Day, calling it 'treason'. The commission has taken cognisance and issued notices to the state's Chief Secretary, demanding a detailed report on the matter.
National Human Rights Commission (NHRC) member Priyank Kanoongo on Wednesday said Independence Day celebrations, including flag hoisting and singing the national anthem, are not being conducted in Punjab's government schools near the Pakistan border. Speaking to ANI, Kanoongo said, "In Punjab's government schools near the Pakistan border, Independence Day celebrations, including flag hoisting and singing the national anthem, are not conducted. This omission disproportionately affects children in rural areas, violating their rights as per the Constitution and the Flag Code of India, which mandates such practices in schools."

'Governmental Neglect and Treason'
He added, "The Punjab state government's failure to organize these events is a form of governmental neglect and even treason, for not instilling patriotism in children."

Kanoongo said notices have been issued to the Chief Secretary demanding a detailed report and action. "Notices have been issued to the Chief Secretary demanding a detailed report and action, and both the Union Education Ministry and Home Ministry have been informed and asked for their intervention," he told ANI.

NHRC Seeks Detailed Report
On Tuesday, the NHRC Bench of Priyank Kanoongo has taken cognisance of a complaint concerning the non-observance of Independence Day in government schools in Punjab and has sought a detailed report from the Punjab Government.

The complaint specifically raised concerns regarding government schools in rural, remote and border areas, where Independence Day celebrations were allegedly not conducted, potentially depriving children studying in these schools of an opportunity to participate in national celebrations.

The Bench has directed the State Government to examine whether children living in border and remote areas were denied the same educational, cultural and civic opportunities relating to Independence Day that were available to children in other parts of the State.

Details Sought from Punjab Government
The Punjab Government has been asked to provide state-wise, district-wise and school-wise details regarding the observance of Independence Day on 15 August, including the number of government schools where the national flag was hoisted, the National Anthem was sung and students participated in the celebrations.

The Government has also been asked to identify schools where the prescribed activities were not conducted and

explain the reasons for such non-compliance.

The Bench has specifically directed verification of schools in rural, remote and border areas and sought details of any disparity in the opportunities available to children in these areas.

The Bench observed that national occasions such as Independence Day provide children with an important opportunity to learn about India's freedom struggle, the Constitution, national symbols, civic duties, national unity and democratic values.

The Chief Secretary, Punjab, has been directed to submit a detailed Action Taken/Compliance Report within four weeks. The Bench has also sought relevant information from the Ministry of Education, Government of India, and informed the Ministry of Home Affairs for appropriate action.

The NHRC Bench of Priyank Kanoongo has sought to ascertain whether children living in border areas were denied equal opportunities to participate in the observance of the national festival merely because of the geographical location of their schools.

(ANI)

Source: https://www.timesnownews.com/india/punjab-govt-schools-skipped-i-day-celebrations-nhrc-seeks-report-from-mha-state-article-155772502

Punjab Govt Schools Skipped I-Day Celebrations? NHRC Seeks Report From Centre, State
Reported by: Mohit BhattEdited by: Sriram Ganesh
Updated Aug 19, 2026, 09:50 IST

The NHRC has acknowledged a complaint regarding the lack of Independence Day celebrations in Punjab's government schools, particularly in rural, remote, and border areas.

The National Human Rights Commission panel has taken cognisance of a complaint alleging the non-observance of Independence Day celebrations in government schools in Punjab and has sought a detailed report from the state authorities. The complaint claimed that Independence Day celebrations were not conducted in government schools in rural, remote and border areas of Punjab.

The Chief Secretary of Punjab, has been directed to submit a detailed Compliance Report within four weeks. The Bench has also sought relevant information from the Ministry of Education, Government of India, and informed the Ministry of Home Affairs for appropriate action.

The Punjab Government has been ordered to provide a state-wise, district-wise and school-wise details regarding the observance of Independence Day on 15 August 2026, including the number of government schools where the national flag was hoisted, the National Anthem was sung and students participated in the celebrations. The Government has also been asked to identify schools where the prescribed activities were not conducted and explain the reasons for such non-compliance.

The complaint alleges that the non-observance of Independence Day events potentially deprived children studying in these schools of an opportunity to participate in national celebrations. The panel has directed the State Government to examine whether children living in border and remote areas were denied the same educational, cultural and civic opportunities relating to Independence Day that were available to children in other parts of the State.

The committee has specifically directed verification of schools in rural, remote and border areas and sought details of any disparity in the opportunities available to children in these areas. It observed that national occasions such as Independence Day provide children with an important opportunity to learn about India’s freedom struggle, the Constitution, national symbols, civic duties, national unity and democratic values.

The NHRC Bench of Shri Priyank Kanoongo has sought to ascertain whether children living in border areas were denied equal opportunities to participate in the observance of the national festival merely because of the geographical location of their schools.

Source: https://www.devdiscourse.com/article/headlines/3965453-nhrc-probes-independence-day-celebrations-lapses-in-punjab-schools

NHRC Probes Independence Day Celebrations Lapses in Punjab Schools

The National Human Rights Commission of India has launched an investigation into the lack of Independence Day celebrations in government schools across Punjab. The focus is on rural, remote, and border areas where such observances were reportedly neglected. The Punjab Government faces demands for detailed reports and explanations.

Devdiscourse News Desk | Updated: 19-08-2026 09:38 IST | Created: 19-08-2026 09:38 IST

he National Human Rights Commission (NHRC) of India, led by Priyank Kanoongo, has initiated an inquiry into complaints regarding the absence of Independence Day celebrations in several government schools in Punjab.

Emphasizing the educational and cultural importance of national celebrations, the NHRC highlights concerns that students in rural, remote, and border regions may have been deprived of participating in such patriotic events, potentially affecting their educational and national engagement.

With instructions to the Punjab Government to detail compliance across various state areas, the NHRC seeks to identify disparities and ensure equal opportunities for children in all regions, requesting explanations for any non-compliance and the nation's Ministry of Education's involvement for overarching accountability.

(With inputs from agencies.)

Source: https://www.devdiscourse.com/article/politics/3965458-patriotism-at-risk-nhrc-probes-punjabs-border-schools

Patriotism at Risk: NHRC Probes Punjab's Border Schools

National Human Rights Commission member, Priyank Kanoongo, has voiced concerns over the non-observance of Independence Day in Punjab's border-area government schools. Notices demand an explanation from the state's Chief Secretary and seek detailed reports to ensure rectification and equal celebration opportunities for all students throughout the state.

Devdiscourse News Desk | Updated: 19-08-2026 09:40 IST | Created: 19-08-2026 09:40 IST

The National Human Rights Commission (NHRC) has raised alarms over the lack of Independence Day celebrations in some of Punjab's government schools situated near the Pakistan border. According to NHRC member Priyank Kanoongo, this failure violates children's rights outlined in the Constitution and the Flag Code of India.

Kanoongo described the state government's omission as a form of governmental neglect, suggesting it jeopardizes the fostering of patriotism among young students. Notices have been issued to the Chief Secretary of Punjab, demanding an action report, and both the Union Education and Home Ministries have been alerted to intervene.

The NHRC detailed that particularly in rural, remote, and border areas, the lack of festivities might deprive children of civic opportunities. Investigations are called for to ensure celebrations are uniformly conducted across the state, with a report from the Punjab Government requested within four weeks.

(With inputs from agencies.)

Source: https://economictimes.indiatimes.com/news/india/nhrc-seeks-report-from-punjab-govt-on-non-observance-of-independence-day-in-border-area-schools/articleshow/133336500.cms?UTM_Source=Google_Newsstand&UTM_Campaign=RSS_Feed&UTM_Medium=Referral

NHRC seeks report from Punjab govt on non-observance of Independence Day in border area schools
ANI Last Updated: Aug 19, 2026, 09:39:00 AM IST

Synopsis
The National Human Rights Commission has taken cognisance of a complaint regarding Independence Day non-observance. It seeks a detailed report from the Punjab Government on school celebrations. The commission wants to know if children in remote areas were denied equal opportunities. Details on flag hoisting and anthem singing in schools are required. The Chief Secretary must submit a compliance report within four weeks.

New Delhi: The National Human Rights Commission ofIndia (NHRC) Bench of Priyank Kanoongo has taken cognisance of a complaint concerning the nonobservance of Independence Day in government schools in Punjab and has soughta detailed report from the Punjab Government.

The complaint specifically raised concerns regarding government schools in rural,remote and border areas, where Independence Day celebrations were allegedly not conducted, potentially depriving children studying in these schools of an opportunity to participate in national celebrations.

The Bench has directed the State Government to examine whether children living in border and remote areas were denied the same educational, cultural and civic opportunities relating to Independence Day that were available to children in other parts of the State.

The Punjab Government has been asked to provide state-wise, district-wise and school-wise details regarding the observance of Independence Day on 15 August, including the number of government schools where the national flag was hoisted, the National Anthem was sung and students participated in the celebrations. The Government has also been asked to identify schools where the prescribed activities were not conducted and explain the reasons for such non-compliance.

The Bench has specifically directed verification of schools in rural, remote and border areas and sought details of any disparity in the opportunities available to children in these areas.

The Bench observed that national occasions such as Independence Day provide children with an important opportunity to learn about India's freedom struggle, the Constitution, national symbols, civic duties, national unity and democratic values.

The Chief Secretary, Punjab, has been directed to submit a detailed Action Taken/Compliance Report within four weeks. The Bench has also sought relevant information from the Ministry of Education, Government of India, and informed the Ministry of Home Affairs for appropriate action.

The NHRC Bench of Priyank Kanoongo has sought to ascertain whether children living in border areas were denied

equal opportunities to participate in the observance of the national festival merely because of the geographical location of their schools.

Source: https://newsable.asianetnews.com/india/nhrc-seeks-punjab-govt-report-on-lack-of-i-day-events-in-schools-articleshow-9sw9bie

NHRC seeks Punjab govt report on lack of I-Day events in schools
Author : Asianet News Central | ANI
Published : Aug 19 2026, 09:30 AM IST

The NHRC has taken cognisance of a complaint alleging that Independence Day was not celebrated in government schools in Punjab's rural, remote, and border areas. It has sought a detailed report from the Punjab government within four weeks.

The National Human Rights Commission of India (NHRC) Bench of Priyank Kanoongo has taken cognisance of a complaint concerning the non-observance of Independence Day in government schools in Punjab and has sought a detailed report from the Punjab Government.

The complaint specifically raised concerns regarding government schools in rural, remote and border areas, where Independence Day celebrations were allegedly not conducted, potentially depriving children studying in these schools of an opportunity to participate in national celebrations.

NHRC Directs State to Examine Disparities
The Bench has directed the State Government to examine whether children living in border and remote areas were denied the same educational, cultural and civic opportunities relating to Independence Day that were available to children in other parts of the State.

The Punjab Government has been asked to provide state-wise, district-wise and school-wise details regarding the observance of Independence Day on 15 August, including the number of government schools where the national flag was hoisted, the National Anthem was sung and students participated in the celebrations.

The Government has also been asked to identify schools where the prescribed activities were not conducted and explain the reasons for such non-compliance. The Bench has specifically directed verification of schools in rural, remote and border areas and sought details of any disparity in the opportunities available to children in these areas.

Commission Highlights Importance of National Celebrations
The Bench observed that national occasions such as Independence Day provide children with an important opportunity to learn about India's freedom struggle, the Constitution, national symbols, civic duties, national unity and democratic values.

Compliance Report Mandated Within Four Weeks
The Chief Secretary, Punjab, has been directed to submit a detailed Action Taken/Compliance Report within four weeks. The Bench has also sought relevant information from the Ministry of Education, Government of India, and informed the Ministry of Home Affairs for appropriate action.

The NHRC Bench of Priyank Kanoongo has sought to ascertain whether children living in border areas were

denied equal opportunities to participate in the observance of the national festival merely because of the geographical location of their schools.

Source: https://www.republicworld.com/india/flag-hoisting-national-anthem-not-conducted-in-punjab-s-border-schools-nhrc-member-priyank-kanoongo-2026-08-19-135045

'Flag Hoisting, National Anthem Not Conducted in Punjab's Border Schools': NHRC

The NHRC Bench of Priyank Kanoongo has sought to ascertain whether children living in border areas were denied equal opportunities to participate in the observance of the national festival merely because of the geographical location of their schools.

Digital Desk India News Updated 19 August 2026 at 09:28 IST

New Delhi: National Human Rights Commission (NHRC) member Priyank Kanoongo on Wednesday said Independence Day celebrations, including flag hoisting and singing the national anthem, are not being conducted in Punjab's government schools near the Pakistan border.

Speaking to ANI, Kanoongo said, "In Punjab's government schools near the Pakistan border, Independence Day celebrations, including flag hoisting and singing the national anthem, are not conducted. This omission disproportionately affects children in rural areas, violating their rights as per the Constitution and the Flag Code of India, which mandates such practices in schools."

He added, “The Punjab state government's failure to organise these events is a form of governmental neglect and even treason, for not instilling patriotism in children.” Kanoongo said notices have been issued to the Chief Secretary demanding a detailed report and action.

Notices have been issued to the Chief Secretary demanding a detailed report and action, and both the Union Education Ministry and Home Ministry have been informed and asked for their intervention," he told ANI. On Tuesday, the NHRC Bench of Priyank Kanoongo has taken cognisance of a complaint concerning the non-observance of Independence Day in government schools in Punjab and has sought a detailed report from the Punjab Government.

The complaint specifically raised concerns regarding government schools in rural, remote and border areas, where Independence Day celebrations were allegedly not conducted, potentially depriving children studying in these schools of an opportunity to participate in national celebrations.

The Bench has directed the State Government to examine whether children living in border and remote areas were denied the same educational, cultural and civic opportunities relating to Independence Day that were available to children in other parts of the State.

The Punjab Government has been asked to provide state-wise, district-wise and school-wise details regarding the observance of Independence Day on 15 August, including the number of government schools where the national flag was hoisted, the National Anthem was sung, and students participated in the celebrations. The Government has also been asked to identify schools where the prescribed activities were not conducted and explain the reasons for such non-compliance.

The Bench has specifically directed verification of schools in rural, remote and border areas and sought details of any disparity in the opportunities available to children in these areas. The Bench observed that national occasions such as Independence Day provide children with an important opportunity to learn about India's freedom struggle, the Constitution, national symbols, civic duties, national unity and democratic values.

The Chief Secretary, Punjab, has been directed to submit a detailed Action Taken/Compliance Report within four weeks. The Bench has also sought relevant information from the Ministry of Education, Government of India, and informed the Ministry of Home Affairs for appropriate action.

The NHRC Bench of Priyank Kanoongo has sought to ascertain whether children living in border areas were denied equal opportunities to participate in the observance of the national festival merely because of the geographical location of their schools.

Published By: Namya Kapur Published On: 19 August 2026 at 09:28 IST

Source: https://thenewsmill.com/2026/08/independence-day-celebrations-not-held-in-punjab-border-schools-nhrc-seeks-report/

Nation and Beyond

Independence Day celebrations not held in Punjab border schools, NHRC seeks report
By TNM (With ANI Inputs) 19 August 2026, 9:27 am

Priyank Kanoongo, member of the National Human Rights Commission (NHRC), has stated that Independence Day celebrations, including flag hoisting and the singing of the national anthem, are not being conducted in government schools near the Pakistan border in Punjab.

He explained that this omission primarily affects children in rural areas and violates their constitutional rights and the Flag Code of India, which mandates such observances in schools. Kanoongo described the Punjab state government's failure to organise these events as "a form of governmental neglect and even treason, for not instilling patriotism in children."

Notices have been issued to the Chief Secretary of Punjab demanding a detailed report and corrective action. Additionally, both the Union Education Ministry and Home Ministry have been informed and asked to intervene.

The NHRC Bench, chaired by Kanoongo, took cognisance of a complaint concerning the non-observance of Independence Day in government schools in Punjab, particularly in rural, remote and border areas where celebrations allegedly did not take place. The Bench instructed the State Government to examine whether children in these areas were denied the same educational, cultural and civic opportunities relating to Independence Day as those in other parts of Punjab.

The Punjab Government has been instructed to provide state-wise, district-wise and school-wise details of Independence Day observance on August 15, including the number of government schools where the national flag was hoisted, the National Anthem was sung, and students participated in the events. It must also identify schools where these activities were not conducted and explain the reasons for non-compliance.

Verification specifically focusing on rural, remote and border schools has been directed to assess any disparity in opportunities for children living in these areas. The Bench noted that occasions such as Independence Day are important for educating children about India's freedom struggle, the Constitution, national symbols, civic duties, national unity and democratic values.

The Chief Secretary of Punjab has been ordered to submit a detailed Action Taken and Compliance Report within four weeks. The NHRC Bench has also sought relevant information from the Ministry of Education and has informed the Ministry of Home Affairs for appropriate action.

This inquiry aims to determine whether children living in border areas were denied equal opportunities to participate in the national Independence Day celebrations because of the geographical location of their schools.

Source: https://thenewsmill.com/2026/08/nhrc-asks-punjab-govt-for-report-on-independence-day-in-border-schools/

Nation and Beyond

NHRC asks Punjab govt for report on Independence Day in border schools
By TNM (With ANI Inputs) 19 August 2026, 9:02 am

The National Human Rights Commission of India (NHRC) Bench chaired by Priyank Kanoongo has taken cognisance of a complaint alleging the non-observance of Independence Day in government schools located in rural, remote and border areas of Punjab. The commission has sought a detailed report from the Punjab Government regarding the matter.

The complaint raised concerns that Independence Day celebrations were not conducted in these schools, potentially depriving students of the opportunity to participate in national commemorations. The Bench directed the State Government to investigate whether children in border and remote regions were denied the same educational, cultural and civic opportunities relating to Independence Day as children elsewhere in the State.

The Punjab Government has been instructed to provide state-wise, district-wise and school-wise details of Independence Day observance on August 15. This includes data on the number of government schools where the national flag was hoisted, the National Anthem was sung, and students actively took part in the celebrations. The Government must also identify schools where such activities were not conducted and offer explanations for any non-compliance.

Emphasis was placed on verifying schools in rural, remote and border areas for any disparities in the opportunities provided to children. The Bench noted that national occasions like Independence Day offer important opportunities for children to learn about India's freedom struggle, the Constitution, national symbols, civic duties, national unity and democratic values.

The Chief Secretary of Punjab has been directed to submit a comprehensive Action Taken/Compliance Report within four weeks. Additionally, the Bench has requested relevant information from the Ministry of Education, Government of India, and has informed the Ministry of Home Affairs for necessary action.

The NHRC Bench aims to ascertain whether children's participation in the national festival was limited by their schools' geographical locations, particularly those in border areas.

NATIONAL HUMAN RIGHTS COMMISSION

AP7AM, Online News, 19/08/2026

Source: https://www.ap7am.com/en/133895/nhrc-seeks-report-from-punjab-govt-over-i-day-non-observance-in-schools-near-india-pak-border

NHRC seeks report from Punjab govt over I-Day 'non-observance' in schools near India-Pak border
19-08-2026 Wed 09:33 | National | IANS

New Delhi, Aug 19 : The National Human Rights Commission (NHRC) has taken cognisance of a complaint alleging non-observance of Independence Day in certain government schools in Punjab, particularly those located near the India-Pakistan border, and has sought a detailed report from the state government.

The NHRC Bench headed by Priyank Kanoongo has directed the Punjab government to examine whether children studying in schools in remote areas were denied the same opportunities to participate in Independence Day celebrations as students in other parts of the state.

The complaint raised concerns that Independence Day celebrations were allegedly not held in some government schools, potentially depriving students of the opportunity to participate in a national celebration and learn about the country's freedom struggle, Constitution, national symbols, civic duties, national unity, and democratic values.

The Bench has asked the Punjab government to provide state-wise, district-wise and school-wise details on the observance of Independence Day on August 15, 2026. The report is expected to include details of the number of government schools where the national flag was hoisted, the National Anthem was sung, and students participated in the celebrations.

The state government has also been asked to identify schools where the prescribed activities were not conducted and explain the reasons for such non-compliance.

The NHRC has specifically directed the authorities to verify the situation in schools located in rural, remote, and border areas and to provide details of any disparities in the opportunities available to children in these regions.

The Bench observed that national occasions such as Independence Day have an important educational and civic significance for children. Participation in such events helps students understand India's freedom struggle and democratic values while fostering a sense of national unity and respect for the country's constitutional and national symbols.

The Chief Secretary of Punjab has been directed to submit a detailed Action Taken/Compliance Report to the NHRC within four weeks.

The Commission has also sought relevant information from the Ministry of Education, Government of India, and informed the Ministry of Home Affairs for appropriate action.

Through the proceedings, the NHRC seeks to ascertain whether children studying in schools in border and remote

areas were denied equal opportunities to participate in the observance of the national festival solely because of the geographical location of their schools.

Source: https://english.punjabkesari.com/india/tamil-nadu-assembly-unites-in-condemning-karnataka-forest-firing-demands-cbi-probe/

Home » India » Tamil Nadu Assembly unites in condemning Karnataka forest firing, demands CBI probe

Tamil Nadu Assembly unites in condemning Karnataka forest firing, demands CBI probe
By: IANS
On: Tuesday, August 18, 2026 11:25 AM

Chennai, Aug 18 (IANS) Members across party lines in the Tamil Nadu Assembly on Tuesday condemned the shooting of three Tamil men by Karnataka Forest Department personnel and demanded an impartial investigation.

AIADMK MLA and former Chief Minister Edappadi K. Palaniswami said Anthonysamy, John Rose Peter and Kumar were shot dead on August 15 after they reportedly entered the protected forest area in Karnataka's Chamarajanagar district while searching for their cattle.

A fourth man was seriously injured and was receiving treatment at the Mysuru Government Hospital, he said, citing the victims' families.

Palaniswami disputed the Forest Department's claim that the group had entered the area to hunt deer and alleged that the circumstances indicated a larger conspiracy.

As the incident occurred close to the Tamil Nadu-Karnataka border, he urged the State government to press for a CBI investigation. He also said the Rs 5 lakh compensation announced by Karnataka was inadequate and sought financial assistance from the Tamil Nadu government for the affected families.

DMK member Manoj Pandian described the firing as a human rights violation and said it could amount to a "fake encounter." He questioned whether Supreme Court guidelines governing such incidents had been followed and whether the National Human Rights Commission had been informed.

A murder case should have been registered and a transparent judicial enquiry ordered, he said.

PMK MLA Ganesh Kumar rejected Karnataka Forest Minister Ramalinga Reddy's statement that the forest department personnel had acted in self-defence and that the men were poachers.

Maintaining that the victims had entered the forest only to find their cattle, he demanded a CBI probe and compensation of Rs 1 crore to each bereaved family.

He urged the Tamil Nadu government to pursue the matter through the Assembly and legal channels.

BJP MLA Bhojarajan expressed condolences to the families and wished the injured man a speedy recovery. He called for parties to set aside political differences, jointly protest the incident and seek action against officials if wrongdoing was established.

He also said Karnataka’s compensation was insufficient. Congress Legislature Party leader Tharagai said the Tamil Nadu Congress Committee supported a CBI investigation. She demanded that Karnataka bear the full medical expenses of the injured man, identified as Mahimai Das, increase compensation and provide a government job to one member of each victim’s family.

The interventions reflected a broad consensus that the Tamil Nadu government should formally take up the issue with Karnataka, secure adequate relief for the families and ensure that the circumstances surrounding the firing are investigated independently.

—IANS

Source: https://www.thehansindia.com/news/cities/new-delhi/nhrc-seeks-report-from-punjab-govt-over-i-day-non-observance-in-schools-near-india-pak-border-1111361

NHRC seeks report from Punjab govt over I-Day 'non-observance' in schools near India-Pak border

In Short
The state government has also been asked to identify schools where the prescribed activities were not conducted and explain the reasons for such non-compliance.

IANS Created On: 19 Aug 2026 9:01 AM IST

New Delhi: The National Human Rights Commission (NHRC) has taken cognisance of a complaint alleging non-observance of Independence Day in certain government schools in Punjab, particularly those located near the India-Pakistan border, and has sought a detailed report from the state government. The NHRC Bench headed by Priyank Kanoongo has directed the Punjab government to examine whether children studying in schools in remote areas were denied the same opportunities to participate in Independence Day celebrations as students in other parts of the state. The complaint raised concerns that Independence Day celebrations were allegedly not held in some government schools, potentially depriving students of the opportunity to participate in a national celebration and learn about the country's freedom struggle, Constitution, national symbols, civic duties, national unity, and democratic values. The Bench has asked the Punjab government to provide state-wise, district-wise and school-wise details on the observance of Independence Day on August 15, 2026. The report is expected to include details of the number of government schools where the national flag was hoisted, the National Anthem was sung, and students participated in the celebrations.

The state government has also been asked to identify schools where the prescribed activities were not conducted and explain the reasons for such non-compliance. The NHRC has specifically directed the authorities to verify the situation in schools located in rural, remote, and border areas and to provide details of any disparities in the opportunities available to children in these regions. The Bench observed that national occasions such as Independence Day have an important educational and civic significance for children. Participation in such events helps students understand India's freedom struggle and democratic values while fostering a sense of national unity and respect for the country's constitutional and national symbols. The Chief Secretary of Punjab has been directed to submit a detailed Action Taken/Compliance Report to the NHRC within four weeks. The Commission has also sought relevant information from the Ministry of Education, Government of India, and informed the Ministry of Home Affairs for appropriate action. Through the proceedings, the NHRC seeks to ascertain whether children studying in schools in border and remote areas were denied equal opportunities to participate in the observance of the national festival solely because of the geographical location of their schools.

Source: https://www.dtnext.in/news/tamilnadu/karnataka-forest-dept-killing-three-tamils-echoes-in-tn-assembly

Tamil Nadu
Karnataka forest dept 'killing' three 'Tamils' echoes in TN Assembly

The Tamils - Anthony Samy, John Rose Peter, and Kumar, who lived in the villages in Hanur Taluk of Chamarajanagar district in Karnataka, were shot dead by the forest department in the early hours of August 15, in the Cauvery Wildlife sanctuary area.

PTI, Updated on: 18 Aug 2026, 11:42 am

CHENNAI: The "killing" of three "Tamils" by Karnataka forest department echoed in the Tamil Nadu Assembly on Tuesday with the members moving a "call attention" motion demanding a high-level probe into the forest department firing incident.

The Tamils - Anthony Samy, John Rose Peter, and Kumar, who lived in the villages in Hanur Taluk of Chamarajanagar district in Karnataka, were shot dead by the forest department in the early hours of August 15, in the Cauvery Wildlife sanctuary area.

Following the incident, Tamil Nadu Chief Minister C Joseph Vijay strongly condemned the alleged brutal killing and said the explanation given by the Karnataka forest department regarding the incident is "unacceptable".

A fair investigation should be conducted by a high-level committee on the heinous incident, the Chief Minister had said in a social media post late on Sunday.

Raising the issue, former Chief Minister and AIADMK leader Edappadi K Palaniswami claimed that the victims' families had stated that the Karnataka forest department allegedly shot and killed three men while a fourth individual is currently receiving medical treatment for injuries at a government hospital in Mysore.

While officials claimed the victims were involved in deer poaching, the families allege that this is a conspiracy and that the victims were innocent civilians, Palaniswami said and urged the government to pursue a CBI investigation into the matter to uncover the truth, noting that the location of the incident sits on the border of two states.

He criticised the compensation amount of Rs 5 lakh offered by the Karnataka government to the victims' families as insufficient and stressed that Tamil Nadu government should provide additional support to the families and to engage with the Karnataka government to prevent such incidents from recurring.

DMK MLA Manoj Pandian labelled the incident as a "fake encounter" and a "grave human rights violation," asserting that the farmers were unarmed and merely searching for their cattle when they were killed. He demanded a formal judicial inquiry into the incident and insisted that murder charges should be filed against the forest officials involved.

Pandian questioned whether the forest department followed Supreme Court guidelines, noting that they failed to

report the death to the National Human Rights Commission and argued that the Tamil Nadu government should exert pressure on the Karnataka government to provide compensation and employment to the affected families and to ensure such incidents do not recur.

Congress member Tharahai Cuthbert strongly condemned the "encounter" and rejected the compensation offered by the Karnataka government as inadequate. She demanded a formal CBI investigation into the incident and support for victims.

In his reply, Energy Resources and Law Minister R Nirmal Kumar said Karnataka Chief Minister D K Shivakumar had already ordered a magisterial enquiry into the death of the killing and announced an interim relief of Rs 5 lakh each to the affected families.

The bodies were handed over to their families following postmortem on August 17 for conducting the last rites.

"Tamil Nadu Chief Minister had strongly condemned the incident and sought an impartial probe by a high level committee. The Chief Minister extended his heartfelt condolences, and had said Karnataka's explanation was not acceptable," the Minister said.

Source: https://www.aninews.in/news/national/general-news/nhrc-seeks-report-from-punjab-govt-on-non-observance-of-independence-day-in-border-area-schools20260819085811/

Official logo of NHRC (Photo/X/NHRC)

NHRC seeks report from Punjab Govt on Non-Observance of Independence Day in border area schools
ANI | Updated: Aug 19, 2026 08:58 IST

New Delhi [India], August 19 (ANI): The National Human Rights Commission of India (NHRC) Bench of Priyank Kanoongo has taken cognisance of a complaint concerning the non-observance of Independence Day in government schools in Punjab and has sought a detailed report from the Punjab Government.

The complaint specifically raised concerns regarding government schools in rural, remote and border areas, where Independence Day celebrations were allegedly not conducted, potentially depriving children studying in these schools of an opportunity to participate in national celebrations.

The Bench has directed the State Government to examine whether children living in border and remote areas were denied the same educational, cultural and civic opportunities relating to Independence Day that were available to children in other parts of the State.

The Punjab Government has been asked to provide state-wise, district-wise and school-wise details regarding the observance of Independence Day on 15 August, including the number of government schools where the national flag was hoisted, the National Anthem was sung and students participated in the celebrations. The Government has also been asked to identify schools where the prescribed activities were not conducted and explain the reasons for such non-compliance.

The Bench has specifically directed verification of schools in rural, remote and border areas and sought details of any disparity in the opportunities available to children in these areas.

The Bench observed that national occasions such as Independence Day provide children with an important opportunity to learn about India's freedom struggle, the Constitution, national symbols, civic duties, national unity and democratic values.

The Chief Secretary, Punjab, has been directed to submit a detailed Action Taken/Compliance Report within four weeks.

The Bench has also sought relevant information from the Ministry of Education, Government of India, and informed the Ministry of Home Affairs for appropriate action.

The NHRC Bench of Priyank Kanoongo has sought to ascertain whether children living in border areas were

denied equal opportunities to participate in the observance of the national festival merely because of the geographical location of their schools. (ANI)

Source: https://indianmasterminds.com/news/nhrc-third-notice-delhi-government-ihbas-newborn-death-225305/

NHRC Issues Third Notice to Delhi Government Over Newborn's Death at IHBAS, Seeks Rs2 Lakh Compensation

The NHRC has issued a third notice to Delhi's Chief Secretary over the death of a newborn at IHBAS, seeking a response on compensation and remedial measures recommended by an inquiry panel.

August 18, 2026
Indian Masterminds Bureau

New Delhi: The National Human Rights Commission (NHRC) has issued a third notice to the Chief Secretary of the Government of NCT of Delhi, Rajeev Verma (IAS: 1992: AGMUT), in connection with the death of a newborn at the Institute of Human Behaviour and Allied Sciences (IHBAS).

The Commission has sought an explanation on why ₹2 lakh compensation should not be recommended for the infant's mother and why remedial measures proposed by an External Inquiry Committee should not be implemented.

The latest notice, a show-cause notice dated June 16, 2026, issued in Case No. 4430/30/0/2025. The Delhi government was given four weeks, up to July 30, to respond.

NHRC Seeks Response After Earlier Notices
The latest action follows two earlier communications from the Commission that did not receive a response from the Delhi government.

The sequence of NHRC action is:

September 18, 2025: Initial notice issued following suo motu cognisance.
November 28, 2025: Reminder sent after no response was received.
June 16, 2026: Third communication issued as a show-cause notice.
The Commission had earlier indicated that it could exercise its powers under Section 13 of the Protection of Human Rights Act, 1993, including summoning the Chief Secretary in person, if the required report was not submitted.

Newborn Died After Delivery at IHBAS
The case relates to the death of a newborn following an incident at IHBAS in September 2025.

According to the NHRC notice, the mother, described as a destitute woman, had been admitted to IHBAS on September 4, 2025, following a court order. She was around 26 weeks pregnant at the time.

On September 7, she reportedly delivered the baby in a hospital washroom. The notice states that staff were unable to find a clamp to cut the umbilical cord. The mother and newborn were subsequently taken by ambulance to Swami Dayanand Hospital, where the baby died.

The NHRC had taken suo motu cognisance of a news report published on September 10, 2025, concerning alleged negligence in connection with the newborn's death.

External Inquiry Finds Gaps in Treatment Protocol

Following the Commission's intervention, the Head of the Department of Psychiatry at IHBAS informed the NHRC in a letter dated December 22, 2025, that an External Inquiry Committee had been constituted.

The inquiry identified several gaps in the treatment protocol and recommended remedial measures.

However, the NHRC observed that the inquiry report did not address the question of compensation for the child's mother. This prompted the Commission to issue the fresh show-cause notice seeking an explanation from the Delhi government.

NHRC's latest notice seeks clarity on:

- Whether ₹2 lakh compensation should be recommended for the mother.
- Whether the remedial measures recommended by the External Inquiry Committee should be implemented.
- The government's response to the Commission's earlier communications.
- Compliance with the recommendations arising from the inquiry.

IHBAS Under Delhi Government

IHBAS is a government institution under the Government of NCT of Delhi and is based in Dilshad Garden. Its official website identifies it as an autonomous institution funded jointly by the Ministry of Health and Family Welfare and the Delhi government.

The institute provides psychiatric, neurological and allied healthcare services and also undertakes training and research.

NHRC Continues to Seek Accountability

The third notice places renewed emphasis on the Delhi government's response to the findings of the external inquiry.

The Commission's action also highlights the importance of implementing corrective measures when an institutional inquiry identifies gaps in treatment protocols, particularly in cases involving vulnerable patients and maternal and newborn care.

The NHRC has sought the government's response within the stipulated period, with further action dependent on the explanation and compliance submitted by the Delhi authorities.

Background: NHRC

The National Human Rights Commission (NHRC) is a statutory body established in 1993 under the Protection of Human Rights Act. It works to protect and promote human rights in India by investigating complaints of alleged violations, reviewing safeguards and recommending remedial measures to governments and authorities.

Source: https://www.etvbharat.com/en/state/dmk-asks-if-tvk-government-will-approach-nhrc-over-killing-of-three-tamils-in-karnataka-forest-enn26081806680

ETV Bharat / state

DMK Asks If TVK Government Will Approach NHRC Over Killing Of 3 Tamils In Karnataka Forest

The killing of three Tamil men in an alleged anti-poaching operation by the Karnataka Forest Department triggered a heated debate in TN Assembly on Tuesday.

By ETV Bharat English Team
Published : August 18, 2026 at 8:07 PM IST

Chennai: The killing of three Tamil men in an alleged anti-poaching operation by the Karnataka Forest Department triggered a heated debate in the Tamil Nadu Legislative Assembly on Tuesday, with the main opposition Dravida Munnetra Kazhagam and other opposition parties demanding an independent probe and stronger compensation for the victims' families.

A special attention motion was moved in the Assembly under Rule 55 over the August 15 incident near the Karnataka-Tamil Nadu border.

DMK MLA Manoj Pandian alleged that the three men were shot dead while searching for cattle in the Karnataka forest and described the incident as a “fake encounter” and a serious human-rights violation.

He demanded a judicial inquiry, registration of a murder case against those responsible, adequate compensation and employment for the families of the deceased.

Pandian also questioned the Tamil Nadu government's response and asked whether it had approached the National Human Rights Commission (NHRC), as permitted under Supreme Court judgments, and whether any communication had been sent to the Karnataka government seeking criminal action against those responsible.

EPS Seeks CBI Probe

All India Anna DMK general secretary Edappadi K Palaniswami demanded a CBI investigation, saying the allegations raised by villagers could be resolved only through an independent probe.

He said the ₹5 lakh interim assistance announced by Karnataka was inadequate and urged the Tamil Nadu government to provide additional financial assistance to the families.

“The Tamil Nadu government has a duty to inform the people of Tamil Nadu about the true nature of this issue,” Palaniswami said.

Pattali Makkal Katchi MLA Ganesh Kumar also sought a CBI probe and demanded ₹1 crore compensation for each

family. He said the deceased had gone into the forest in search of cattle and not to hunt deer, as alleged.

Congress MLA Tarakai Kathpat and CPI MLA Thali Ramachandran also demanded an independent investigation and higher compensation. Kathpat sought employment for the dependants of the deceased, while Ramachandran said the matter should be transferred to the CBI.

Government Says Judicial, Magistrate Probes Underway

Responding to the debate, Law Minister C T R Nirmal Kumar said the three men were killed during an anti-poaching operation by Karnataka forest officials and that the Karnataka government had provided ₹5 lakh as interim relief to each family.

He said Karnataka Chief Minister D K Shivakumar had ordered a judicial inquiry and that an investigation was underway to establish who fired the first shot.

The minister also said a magistrate-level inquiry was in progress in connection with the incident.

According to the minister, Tamil Nadu Chief Minister C Joseph Vijay had expressed condolences to the families, condemned the incident and announced that a high-level committee would be constituted to examine the circumstances surrounding the deaths.

The Tamil Nadu government had also urged Karnataka to provide appropriate assistance to the affected families.

₹10 Lakh Assistance From Tamil Nadu

When Palaniswami specifically asked whether the Tamil Nadu government would provide financial assistance to the bereaved families, Forest Minister Ranjith Kumar said the government had decided to provide ₹10 lakh each.

The announcement came amid repeated demands from the Opposition for higher compensation and an independent investigation.

The incident has consequently emerged as a major inter-state political issue, with members across parties insisting that the circumstances surrounding the deaths be established through a probe independent of the Karnataka Forest Department.

Deshbandhu, Online News, 19/08/2026

Source: https://deshbandhump.com/post/simavarti-skulom-mem-svatantrata-divasa-samaroha-na-hone-para-enaecaarasi-ne-panjaba-sarakara-se-mangi-riporta

सीमावर्ती स्कूलों में स्वतंत्रता दिवस समारोह न होने पर एनएचआरसी ने पंजाब सरकार से मांगी रिपोर्ट

नई दिल्ली, 19 अगस्त (आईएएनएस)। पंजाब के ग्रामीण, दूरदराज और सीमावर्ती इलाकों के सरकारी स्कूलों में स्वतंत्रता दिवस समारोह आयोजित नहीं किए जाने की शिकायत पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है। प्रियंक कानूनगो की अध्यक्षता वाली एनएचआरसी बेंच ने पंजाब सरकार से इस मामले में विस्तृत रिपोर्ट तलब की है।

नई दिल्ली, 19 अगस्त (आईएएनएस)। पंजाब के ग्रामीण, दूरदराज और सीमावर्ती इलाकों के सरकारी स्कूलों में स्वतंत्रता दिवस समारोह आयोजित नहीं किए जाने की शिकायत पर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने संज्ञान लिया है। प्रियंक कानूनगो की अध्यक्षता वाली एनएचआरसी बेंच ने पंजाब सरकार से इस मामले में विस्तृत रिपोर्ट तलब की है।

एनएचआरसी ने यह पता लगाने को कहा है कि क्या इन क्षेत्रों के बच्चों को केवल स्कूलों की भौगोलिक स्थिति के कारण राष्ट्रीय पर्व से जुड़े समान अवसरों से वंचित होना पड़ा।

एनएचआरसी ने पंजाब सरकार से 15 अगस्त 2026 को राज्य के सरकारी स्कूलों में स्वतंत्रता दिवस समारोह आयोजित किए जाने का राज्यवार, जिलावार और स्कूलवार विवरण मांगा है। रिपोर्ट में यह बताना होगा कि कितने स्कूलों में राष्ट्रीय ध्वज फहराया गया, राष्ट्रगान हुआ और छात्रों ने समारोह में भाग लिया।

बेंच ने सरकार को उन स्कूलों की भी पहचान करने का निर्देश दिया है, जहां निर्धारित गतिविधियां आयोजित नहीं की गईं। साथ ही, नियमों का पालन नहीं किए जाने के कारणों की जानकारी भी मांगी गई है। आयोग ने विशेष रूप से ग्रामीण, दूरदराज और सीमावर्ती इलाकों के स्कूलों की स्थिति की जांच करने को कहा है।

शिकायत में आशंका जताई गई है कि ऐसे स्कूलों में पढ़ने वाले बच्चे स्वतंत्रता दिवस के अवसर पर होने वाली शैक्षिक, सांस्कृतिक और नागरिक गतिविधियों में भाग लेने से वंचित रह गए होंगे। आयोग ने इस बात की भी जांच करने को कहा है कि इन क्षेत्रों के बच्चों और राज्य के अन्य हिस्सों में पढ़ने वाले बच्चों को राष्ट्रीय पर्व मनाने के अवसरों में कोई अंतर तो नहीं रहा।

एनएचआरसी बेंच ने कहा कि स्वतंत्रता दिवस बच्चों को देश के स्वतंत्रता संग्राम, संविधान, राष्ट्रीय प्रतीकों, नागरिक कर्तव्यों, राष्ट्रीय एकता और लोकतांत्रिक मूल्यों से परिचित कराने का महत्वपूर्ण अवसर है। ऐसे में किसी भी क्षेत्र के बच्चों को इन अवसरों से वंचित किया जाना गंभीरता से जांचे जाने की जरूरत है।

आयोग ने पंजाब के मुख्य सचिव को चार सप्ताह के भीतर विस्तृत कार्रवाई एवं अनुपालन रिपोर्ट प्रस्तुत करने का निर्देश दिया है। इसके अलावा, भारत सरकार के शिक्षा मंत्रालय से भी संबंधित जानकारी मांगी गई है। उचित कार्रवाई के लिए गृह मंत्रालय को मामले से अवगत कराया गया है।

अब एनएचआरसी की रिपोर्ट के जरिए यह स्पष्ट होगा कि पंजाब के सीमावर्ती और दूरदराज इलाकों के सरकारी स्कूलों में स्वतंत्रता दिवस समारोहों के आयोजन में वास्तव में कोई कमी रही या नहीं और यदि रही, तो उसके लिए जिम्मेदार परिस्थितियां क्या थीं।

--आईएएनएस

एसएके/पीएम

NATIONAL HUMAN RIGHTS COMMISSION

Dainik Tribune, Online News, 19/08/2026

Source: https://www.dainiktribuneonline.com/news/nation/nhrc-strict-on-not-celebrating-independence-day-in-border-government-schools-of-punjab-seeks-report-from-chief-secretary/

पंजाब के सीमावर्ती सरकारी स्कूलों में स्वतंत्रता दिवस न मनाने पर NHRC सख्त, मुख्य सचिव से मांगी रिपोर्ट

NHRC सदस्य प्रियंक कानूनगो बोले- ग्रामीण बच्चों को राष्ट्रीय पर्व से वंचित करना उनके अधिकारों का उल्लंघन; पंजाब के मुख्य सचिव और शिक्षा मंत्रालय को नोटिस

Tribune Web Desk
चंडीगढ़, Updated At : 09:25 AM Aug 19, 2026 IST

पंजाब के पाकिस्तान सीमा से सटे ग्रामीण इलाकों के सरकारी स्कूलों में स्वतंत्रता दिवस समारोह आयोजित नहीं किए जाने के आरोपों पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने सख्त रुख अपनाया है। आयोग की बेंच ने इस मामले में पंजाब सरकार के मुख्य सचिव से विस्तृत रिपोर्ट मांगी है। आयोग ने भारत सरकार के शिक्षा मंत्रालय से भी इस संबंध में जानकारी मांगी है, जबकि गृह मंत्रालय को पूरे मामले से अवगत कराया गया है।

NHRC सदस्य प्रियंक कानूनगो ने कहा कि पाकिस्तान सीमा से लगे पंजाब के कुछ इलाकों के सरकारी स्कूलों में स्वतंत्रता दिवस नहीं मनाया जाता। उनके अनुसार, गांवों के स्कूलों में न तो ध्वजारोहण किया जाता है और न ही राष्ट्रगान कराया जाता है।

ग्रामीण बच्चों के साथ भेदभाव’
प्रियंक कानूनगो ने कहा कि ग्रामीण क्षेत्रों में सरकारी स्कूलों में पढ़ने वाले बच्चों को स्वतंत्रता दिवस समारोह से वंचित करना उनके साथ भेदभाव है और उनके अधिकारों का उल्लंघन है। उन्होंने कहा कि देशभर में बच्चे स्वतंत्रता दिवस पर स्वतंत्रता संग्राम सेनानियों को याद करते हैं और देश के प्रति सम्मान व्यक्त करते हैं, लेकिन यदि पंजाब के ग्रामीण इलाकों के बच्चों को इससे वंचित किया जाता है तो यह गंभीर विषय है।

संविधान के अनुच्छेद 51 का दिया हवाला
NHRC सदस्य ने संविधान के अनुच्छेद 51 का उल्लेख करते हुए कहा कि इसमें नागरिकों के संवैधानिक कर्तव्यों का प्रावधान है। उन्होंने यह भी कहा कि केंद्र सरकार की ध्वज संहिता में स्कूलों में ध्वजारोहण की व्यवस्था है। शिक्षा मंत्रालय की ओर से भी समय-समय पर स्कूलों में स्वतंत्रता दिवस समारोह आयोजित करने संबंधी निर्देश जारी किए गए हैं।

पंजाब सरकार पर लगाए गंभीर आरोप
कानूनगो ने कहा कि सीमावर्ती ग्रामीण क्षेत्रों के बच्चों को स्वतंत्रता दिवस आयोजन से वंचित करना पंजाब सरकार की नाकामी है। उन्होंने इस मामले में बेहद कड़ी टिप्पणी करते हुए इसे ‘सरकारी देशद्रोह’ तक करार दिया।

उन्होंने कहा कि बच्चों को देशभक्ति और स्वतंत्रता संग्राम के बारे में बताना तथा राष्ट्रीय पर्वों के महत्व से परिचित कराना आवश्यक है। ऐसे में किसी क्षेत्र के बच्चों को राष्ट्रीय पर्व के आयोजन से अलग रखना गंभीर चिंता का विषय है।

मुख्य सचिव से मांगी विस्तृत रिपोर्ट
NHRC सदस्य के मुताबिक आयोग ने पंजाब के मुख्य सचिव को नोटिस भेजकर मामले में विस्तृत रिपोर्ट और कार्रवाई की जानकारी मांगी है। इसके साथ ही भारत सरकार के शिक्षा मंत्रालय को भी नोटिस जारी कर जानकारी मांगी गई है। गृह मंत्रालय को भी मामले से अवगत कराया गया है।

अब पंजाब सरकार की रिपोर्ट के बाद यह स्पष्ट होगा कि सीमावर्ती सरकारी स्कूलों में स्वतंत्रता दिवस समारोह आयोजित न किए जाने के पीछे क्या कारण रहे और इस संबंध में राज्य सरकार की ओर से क्या कार्रवाई की जाती है।

Source: https://www.patrika.com/national-news/nhrc-notice-punjab-government-schools-independence-day-2026-20842961

NHRC Punjab Schools Notice: पंजाब के सरकारी स्कूलों में तिरंगा क्यों नहीं फहराया गया? NHRC ने मांगी पूरी रिपोर्ट, अब होगी जांच

Independence Day 2026 Punjab: कहीं तिरंगा नहीं फहराया गया, तो कहीं बच्चों की देशभक्ति और नागरिक शिक्षा से जुड़ी गतिविधियां ही नहीं हुईं, शिकायत ने गंभीर सवाल खड़े किए हैं। NHRC ने पंजाब के मुख्य सचिव से स्कूलवार और जिलेवार जानकारी मांगी है। अब यह पता लगाया जाएगा कि आखिर किन इलाकों के बच्चे इन गतिविधियों से वंचित रहे और क्यों।

भारत Manoj Vashisth Aug 19, 2026

NHRC Punjab Schools Notice :पंजाब के सरकारी स्कूलों में स्वतंत्रता दिवस पर सवाल, NHRC ने सरकार से मांगी विस्तृत रिपोर्ट (फोटो सोर्स:@NHRC)

Punjab Government Schools Independence Day: पंजाब के सरकारी स्कूलों में इस बार स्वतंत्रता दिवस समारोह को लेकर उठे सवाल अब राष्ट्रीय मानवाधिकार आयोग (NHRC) तक पहुंच गए हैं। आयोग ने 18 अगस्त 2026 को पंजाब सरकार से विस्तृत Action Taken Report यानी कार्रवाई रिपोर्ट तलब की है। शिकायत में आरोप है कि राज्य के कुछ सरकारी स्कूलों, खासकर ग्रामीण, दूरदराज और सीमावर्ती इलाकों में 15 अगस्त से जुड़ी गतिविधियां अपेक्षित तरीके से नहीं हुईं। मामला अब सिर्फ ध्वजारोहण तक सीमित नहीं, बल्कि बच्चों को समान शैक्षणिक और नागरिक अवसर मिलने के सवाल से जुड़ गया है।

NHRC Punjab Schools Notice: शिकायत से NHRC तक पहुंचा मामला
NHRC के समक्ष 17 अगस्त 2026 को एक शिकायत/सूचना रखी गई थी। इसमें आरोप लगाया गया कि पंजाब के कई सरकारी स्कूलों में स्वतंत्रता दिवस का आयोजन उस तरीके से नहीं हुआ, जैसा संबंधित सरकारी निर्देशों और शैक्षणिक उद्देश्यों के अनुरूप होना चाहिए था।

आयोग ने 18 अगस्त को इस मामले पर संज्ञान लेते हुए पंजाब के मुख्य सचिव के साथ केंद्रीय शिक्षा मंत्रालय और गृह मंत्रालय को भी पत्र भेजा। आयोग ने साफ किया कि पूरे मामले की जांच केवल किसी एक समारोह के आयोजन तक सीमित नहीं होगी, बल्कि यह भी देखा जाएगा कि सरकारी स्कूलों में पढ़ने वाले बच्चों को समान नागरिक, सांस्कृतिक और शैक्षणिक अवसर मिले या नहीं।

सिर्फ झंडा फहराने का मामला नहीं
NHRC के पत्र में यह महत्वपूर्ण बात सामने आई है कि स्वतंत्रता दिवस जैसे राष्ट्रीय अवसरों को केवल औपचारिक कार्यक्रम मानकर नहीं देखा जा सकता। आयोग के अनुसार ऐसे आयोजनों के जरिए बच्चों को देश के स्वतंत्रता संग्राम, संविधान, मौलिक कर्तव्यों, राष्ट्रीय प्रतीकों और नागरिक जिम्मेदारियों से जोड़ने का अवसर मिलता है।

शिकायत में आरोपित स्थिति के संदर्भ में आयोग ने सवाल उठाया कि यदि किसी सरकारी स्कूल में ऐसी गतिविधियां नहीं होती हैं, तो क्या वहां पढ़ने वाले बच्चों को दूसरे स्कूलों के विद्यार्थियों के समान अवसर मिल रहा है?

ग्रामीण और सीमावर्ती स्कूलों पर खास नजर
मामले का एक अहम पहलू पंजाब के ग्रामीण, दूरदराज और सीमावर्ती इलाकों में स्थित सरकारी स्कूल हैं। NHRC ने खास तौर पर यह पता लगाने को कहा है कि क्या भौगोलिक दूरी, प्रशासनिक पहुंच, संसाधनों की कमी या बुनियादी ढांचे से जुड़ी समस्याओं के कारण इन स्कूलों में स्वतंत्रता दिवस कार्यक्रम प्रभावित हुए।

आयोग ने पंजाब सरकार से यह भी स्पष्ट करने को कहा है कि यदि किसी जिले या क्षेत्र में ऐसी असमानता सामने आती है तो उसकी वजह क्या थी क्या शिक्षकों या अधिकारियों की कमी थी, संसाधन उपलब्ध नहीं थे, निगरानी कमजोर रही या कोई अन्य प्रशासनिक कारण सामने आया।

पंजाब सरकार से मांगी गई स्कूलवार जानकारी
NHRC ने पंजाब के मुख्य सचिव को व्यापक सत्यापन कराने का निर्देश दिया है। रिपोर्ट में राज्यभर के सरकारी स्कूलों की संख्या और 15 अगस्त 2026 को स्वतंत्रता दिवस मनाने वाले स्कूलों का विवरण मांगा गया है।

इसके अलावा आयोग ने यह जानकारी भी मांगी है कि:

कितने स्कूलों में राष्ट्रीय ध्वज फहराया गया।
कितने स्कूलों में राष्ट्रगान और संबंधित गतिविधियां हुईं।
कितने विद्यार्थियों ने कार्यक्रमों में हिस्सा लिया।
राज्य सरकार या स्कूल शिक्षा विभाग ने कौन-कौन से निर्देश जारी किए थे।
इन निर्देशों की निगरानी के लिए क्या व्यवस्था की गई थी।
जिन स्कूलों में निर्देशों का पालन नहीं हुआ, वहां क्या कार्रवाई की गई।
यानी अब सरकार को सामान्य जवाब देने के बजाय स्कूलवार और जिलेवार तथ्य सामने रखने होंगे।

दूरदराज के बच्चों को लेकर भी उठे सवाल
आयोग ने विशेष तौर पर यह जांचने को कहा है कि शहरी और ग्रामीण स्कूलों, आसानी से पहुंच वाले और दूरस्थ स्कूलों तथा सामान्य और सीमावर्ती क्षेत्रों के स्कूलों के बीच कोई व्यवस्थित अंतर तो नहीं रहा।

NHRC ने यह भी पूछा है कि अगर किसी क्षेत्र में स्वतंत्रता दिवस से जुड़ी गतिविधियां नहीं हुईं, तो क्या वहां के बच्चों को देश के स्वतंत्रता आंदोलन, संविधान, राष्ट्रीय प्रतीकों, नागरिक जिम्मेदारियों और लोकतांत्रिक मूल्यों को समझने के समान अवसर मिले?

यह सवाल इसलिए महत्वपूर्ण है क्योंकि सरकारी स्कूलों में पढ़ने वाले बच्चों के लिए ऐसी गतिविधियां केवल सांस्कृतिक कार्यक्रम नहीं, बल्कि शिक्षा के व्यापक अनुभव का हिस्सा हो सकती हैं।

RTE Act की धारा 29(2) का भी हवाला
आयोग ने अपने पत्र में Right to Education Act, 2009 की धारा 29(2) का उल्लेख किया है। इस कानून में पाठ्यक्रम और मूल्यांकन से जुड़े प्रावधानों में संविधान में निहित मूल्यों तथा बच्चे के सर्वांगीण विकास पर जोर दिया गया है।

NHRC ने इसी व्यापक शैक्षणिक दृष्टिकोण के संदर्भ में पूछा है कि राष्ट्रीय पर्वों से जुड़ी गतिविधियों को इस तरह आयोजित किया जाना चाहिए कि बच्चों को स्वतंत्रता संग्राम, राष्ट्रीय एकता, नागरिक जिम्मेदारियों और लोकतांत्रिक संस्थाओं के बारे में सार्थक अनुभव मिल सके।

Flag Code में स्कूलों की भी भूमिका
राष्ट्रीय ध्वज के प्रदर्शन से जुड़े नियमों के लिए गृह मंत्रालय की ओर से Flag Code of India, 2002 लागू है। मंत्रालय के आधिकारिक दस्तावेज में स्पष्ट किया गया है कि Flag Code में शैक्षणिक संस्थानों में राष्ट्रीय ध्वज के प्रदर्शन से संबंधित प्रावधान भी शामिल हैं।

गृह मंत्रालय के अनुसार कोई शैक्षणिक संस्थान राष्ट्रीय ध्वज को सभी दिनों और अवसरों पर गरिमा और सम्मान के अनुरूप प्रदर्शित कर सकता है। ध्वज के प्रदर्शन से जुड़े नियम Flag Code और Prevention of Insults to National Honour Act, 1971 से भी जुड़े हैं।

यही वजह है कि पंजाब के सरकारी स्कूलों में स्वतंत्रता दिवस के आयोजन से जुड़ा सवाल केवल स्थानीय प्रशासन का विषय नहीं रह जाता।

केंद्र से भी मांगा जवाब
NHRC ने केंद्रीय शिक्षा मंत्रालय से भी इस मामले पर रिपोर्ट देने को कहा है। आयोग ने यह जानना चाहा है कि स्वतंत्रता दिवस 2026 के लिए सरकारी स्कूलों को क्या दिशानिर्देश जारी किए गए थे और बच्चों की भागीदारी सुनिश्चित करने के लिए क्या कदम उठाने को कहा गया था।

वहीं गृह मंत्रालय को भी मामले की जांच कर आवश्यक कार्रवाई पर विचार करने के लिए कहा गया है। गृह मंत्रालय की वेबसाइट पर Flag Code के पालन और राष्ट्रीय गौरव से जुड़े नियमों के अनुपालन संबंधी दिशा-निर्देश उपलब्ध हैं।

चार हफ्ते में देनी होगी रिपोर्ट
अब पंजाब के मुख्य सचिव को पूरे मामले की व्यापक रिपोर्ट तैयार कर NHRC को भेजनी होगी। आयोग ने रिपोर्ट को दस्तावेजी प्रमाणों के साथ प्रस्तुत करने और पत्र प्राप्त होने के चार सप्ताह के भीतर इसे जमा करने को कहा है।

रिपोर्ट में यह भी स्पष्ट करना होगा कि यदि किसी स्कूल में स्वतंत्रता दिवस कार्यक्रम अपेक्षित तरीके से नहीं हुआ, तो इसके पीछे वास्तविक कारण क्या था और संबंधित अधिकारियों ने क्या कदम उठाए।

अब असली सवाल-कितने स्कूल छूटे और क्यों?

NHRC की कार्रवाई ने पूरे मामले को एक बड़े सवाल में बदल दिया है। स्वतंत्रता दिवस पर किसी स्कूल में कार्यक्रम हुआ या नहीं, इसका जवाब अब केवल प्रशासनिक खानापूर्ति से नहीं चलेगा। सरकार को यह बताना होगा कि कहां कार्यक्रम नहीं हुआ, क्यों नहीं हुआ, कितने बच्चे प्रभावित हुए और जिम्मेदारी किसकी थी।

खासकर ग्रामीण, दूरदराज और सीमावर्ती इलाकों के स्कूलों को लेकर सामने आने वाली जानकारी इस मामले की दिशा तय कर सकती है। अगर रिपोर्ट में क्षेत्रीय असमानता सामने आती है, तो यह केवल एक दिन के कार्यक्रम की कमी नहीं, बल्कि सरकारी शिक्षा व्यवस्था में बच्चों को मिलने वाले अवसरों की समानता पर भी गंभीर सवाल खड़े करेगी।

फिलहाल गेंद पंजाब सरकार के पाले में है। चार सप्ताह के भीतर आने वाली रिपोर्ट बताएगी कि स्वतंत्रता दिवस समारोह में वास्तव में कहां और कितनी कमी रही। और उसके लिए जिम्मेदार कौन था।

Updated on: 19 Aug 2026 09:23 am
Published on: 19 Aug 2026 09:20 am

Dainik Bhaskar, Online News, 19/08/2026

Source: https://www.bhaskarhindi.com/other/hindi-tamil-nadu-assembly-unites-in-condemning-karnataka-forest-firing-demands-cbi-probe-20260818102311-1346251

तमिलनाडु विधानसभा में गूंजा कर्नाटक में तीन तमिल युवकों की मौत का मामला, सीबीआई जांच की मांग
18 Aug 2026 1:25 PM

तमिलनाडु विधानसभा में मंगलवार को कर्नाटक के चामराजनगर रिजर्व फॉरेस्ट में वन विभाग के कर्मियों की जवाबी फायरिंग में तीन तमिल युवकों की मौत मामले की निंदा की गई। साथ ही इस घटना की निष्पक्ष जांच की भी मांग की गई।

चेन्नई, 18 अगस्त (आईएएनएस)। तमिलनाडु विधानसभा में मंगलवार को कर्नाटक के चामराजनगर रिजर्व फॉरेस्ट में वन विभाग के कर्मियों की जवाबी फायरिंग में तीन तमिल युवकों की मौत मामले की निंदा की गई। साथ ही इस घटना की निष्पक्ष जांच की भी मांग की गई। एआईएडीएमके विधायक और तमिलनाडु के पूर्व मुख्यमंत्री एडप्पादी के. पलानीस्वामी ने कहा कि एंथोनीसामी, जॉन रोज पीटर और कुमार की 15 अगस्त को गोली लगने से मौत हो गई थी। ये लोग अपने मवेशियों की तलाश में कर्नाटक के चामराजनगर जिले के संरक्षित वन क्षेत्र में गए थे। इस घटना में एक चौथा व्यक्ति गंभीर रूप से घायल हुआ है और उसका मैसूरु सरकारी अस्पताल में इलाज चल रहा है। पलानीस्वामी ने पीड़ितों के परिजनों का हवाला देते हुए यह जानकारी दी। पलानीस्वामी ने वन विभाग के उस दावे को खारिज किया, जिसमें कहा गया था कि ये लोग हिरण का शिकार करने के लिए जंगल में घुसे थे। उन्होंने आरोप लगाया कि घटना की परिस्थितियां किसी बड़े षड्यंत्र की ओर इशारा करती हैं। यह पूरा हादसा तमिलनाडु और कर्नाटक के सीमा के पास हुआ है। उन्होंने इस पूरी घटना की सीबीआई जांच कराने की मांग की है। उन्होंने कहा कि कर्नाटक सरकार की ओर से पांच लाख रुपए की आर्थिक सहायता अपर्याप्त है। इसी को देखते हुए उन्होंने तमिलनाडु सरकार से भी प्रभावित परिवार को आर्थिक सहायता देने की मांग की है। डीएमके सदस्य मनोज पांडियन ने इस फायरिंग को मानवाधिकार का उल्लंघन बताया और कहा कि इसे 'फेक एनकाउंटर' भी कहा जा सकता है। उन्होंने सवाल उठाया कि क्या इस फायरिंग की घटना को अंजाम देने से पहले सुप्रीम कोर्ट के दिशा निर्देशों का पालन किया गया है या राष्ट्रीय मानवाधिकार आयोग को इस घटना के बारे में सूचित किया गया। उन्होंने कहा कि इस मामले में मौत का मामला दर्ज किया जाना चाहिए और पारदर्शी न्यायिक जांच होनी चाहिए। पीएमके विधायक गनेश कुमार ने रामलिंगा रेड्डी के उस बयान को खारिज कर दिया, जिसमें यह कहा गया था कि वन विभाग के कर्मचारी ने अपनी आत्मरक्षा में यह कदम उठाया, क्योंकि वो सभी लोग शिकारी थे। उन्होंने कहा कि यह सभी लोग सिर्फ जंगल में अपने जानवरों को खोजने के लिए गए थे। उन्होंने इस मामले की सीबीआई जांच की मांग की और सभी प्रभावित परिवार को 1 करोड़ रुपए की आर्थिक सहायता भी दिए जाने की मांग की। उन्होंने तमिलनाडु सरकार से आग्रह किया कि इस पूरे मामले को विधानसभा स्तर पर उठाया जाए और आगे चलकर कानून के रास्ते से भी इसका निपटारा किया जाए। भाजपा विधायक भोजराजन ने परिवारों के प्रति संवेदना जाहिर की और घायल के शीघ्र स्वस्थ्य होने की भी कामना की। उन्होंने राजनीतिक दलों से आग्रह किया कि वो इस पूरे मामले में राजनीति करने से बचे और साथ मिलकर प्रदर्शन करें। उन्होंने कहा कि उन सभी अधिकारियों के खिलाफ सख्त कार्रवाई होनी चाहिए, जो किसी भी प्रकार की गलत गतिविधियों में संलिप्त पाया गया हो। उन्होंने यह भी कहा कि कर्नाटक सरकार की ओर से दिए जाने वाला मुआवजा अपर्याप्त है। कांग्रेस विधायक दल के नेता थरगाई ने कहा कि तमिलनाडु कांग्रेस कमेटी सीबीआई जांच के पक्ष में है। उन्होंने कहा कि कर्नाटक सरकार को घायलों के उपचार का पूरा खर्च उठाना होगा। घायल व्यक्ति की पहचान महिमा दास के रूप में हुई है। उन्होंने कहा कि सरकार से मुआवजे की राशि बढ़ाने और पीड़ित परिवार को सरकारी नौकरी देने की मांग की है। इस बात को लेकर सभी लोगों ने सर्वसम्मति जताई है कि तमिलनाडु सरकार को इस पूरे मामले को कर्नाटक सरकार के साथ उठाना चाहिए और प्रभावित लोगों को हर प्रकार की राहत प्रदान की जाए। साथ ही, उन्होंने मांग की कि घटनास्थल की पूरी जांच निष्पक्ष तरीके से होनी चाहिए।

Source: https://deshbandhump.com/post/karnataka-vana-ksetra-mem-mare-gae-tina-tamilom-ke-parivarom-ko-10-10-lakha-rupaye-dene-para-vicara-kara-rahi-tamilanadu-sarakara

कर्नाटक वन क्षेत्र में मारे गए तीन तमिलों के परिवारों को 10-10 लाख रुपये देने पर विचार कर रही तमिलनाडु सरकार

चेन्नई, 18 अगस्त (आईएएनएस)। तमिलनाडु सरकार कर्नाटक सीमा के पास वन विभाग के जवानों की गोलीबारी में मारे गए तीन तमिल मूल के लोगों के परिवारों को 10-10 लाख रुपये की आर्थिक सहायता देने पर विचार कर रही है। राज्य के वन मंत्री आर.वी. रंजीतकुमार ने मंगलवार को विधानसभा में यह जानकारी दी।

चेन्नई, 18 अगस्त (आईएएनएस)। तमिलनाडु सरकार कर्नाटक सीमा के पास वन विभाग के जवानों की गोलीबारी में मारे गए तीन तमिल मूल के लोगों के परिवारों को 10-10 लाख रुपये की आर्थिक सहायता देने पर विचार कर रही है। राज्य के वन मंत्री आर.वी. रंजीतकुमार ने मंगलवार को विधानसभा में यह जानकारी दी।

विशेष ध्यानाकर्षण प्रस्ताव का जवाब देते हुए मंत्री ने कहा कि मुख्यमंत्री सी. जोसेफ विजय के निर्देश पर मृतकों के परिवारों को मुआवजा देने के संबंध में वन विभाग में विचार-विमर्श चल रहा है।

एआईएडीएमके महासचिव और पूर्व मुख्यमंत्री एडप्पादी के. पलानीस्वामी ने घटना के पीछे बड़ी साजिश की आशंका जताई। उन्होंने कर्नाटक के इस दावे पर सवाल उठाया कि मृतक हिरणों का शिकार कर रहे थे। पलानीस्वामी ने कहा कि मृतकों के परिवारों का कहना है कि वे मवेशियों की तलाश में जंगल में गए थे। उन्होंने कहा कि घटना अंतरराज्यीय सीमा के पास हुई है, इसलिए सच्चाई सामने लाने के लिए सीबीआई जांच जरूरी है।

पलानीस्वामी ने कर्नाटक सरकार की ओर से घोषित पांच-पांच लाख रुपये के मुआवजे को अपर्याप्त बताते हुए तमिलनाडु सरकार से अतिरिक्त राहत देने की मांग की।

डीएमके विधायक मनोज पांडियन ने गोलीबारी को गंभीर मानवाधिकार उल्लंघन बताते हुए इसे 'फर्जी मुठभेड़' तक करार दिया। उन्होंने सवाल उठाया कि क्या सुप्रीम कोर्ट के दिशा-निर्देशों का पालन किया गया और क्या राष्ट्रीय मानवाधिकार आयोग को घटना की जानकारी दी गई थी। उन्होंने वन विभाग के संबंधित कर्मियों के खिलाफ हत्या का मामला दर्ज करने, न्यायिक जांच कराने, पर्याप्त मुआवजा देने और प्रत्येक मृतक के परिवार के एक सदस्य को सरकारी नौकरी देने की मांग की।

कांग्रेस विधायक दल की नेता थाराहाई कथबर्ट ने भी सीबीआई जांच की मांग का समर्थन किया। उन्होंने मृतकों के परिवारों के लिए अधिक मुआवजा, सरकारी नौकरी और घायलों के लिए पूर्ण चिकित्सा सहायता की मांग की।

भाजपा विधायक एम. भोजराजन ने मृतकों के प्रति संवेदना व्यक्त करते हुए राजनीतिक दलों से मतभेद भुलाकर संयुक्त विरोध प्रदर्शन करने और दोष पाए जाने पर संबंधित अधिकारियों के खिलाफ कार्रवाई की मांग की। उन्होंने भी कर्नाटक सरकार की ओर से घोषित मुआवजे को अपर्याप्त बताया।

कानून मंत्री आर. निर्मलकुमार ने मृतकों की पहचान पी. एंथनीसामी, जॉन रोज पीटर और कुमार के रूप में की। उन्होंने बताया कि मारियादॉस और बेंजामिन गोलीबारी में घायल हुए हैं और एक निजी अस्पताल में उनका इलाज चल रहा है। मृतकों और घायलों के परिवार करीब 75 साल पहले कर्नाटक में आकर बस गए थे।

निर्मलकुमार ने बताया कि गोलीबारी के बाद करीब 300 लोगों ने सड़क जाम कर विरोध प्रदर्शन किया था, जिसके बाद कर्नाटक सरकार ने प्रत्येक मृतक के परिवार को पांच लाख रुपये मुआवजा देने की घोषणा की।

कर्नाटक सरकार ने यह पता लगाने के लिए मजिस्ट्रेट जांच के आदेश दिए हैं कि सबसे पहले गोली किसने चलाई और हिंसा के लिए कौन जिम्मेदार था। पुलिस ने वन विभाग के कर्मियों के खिलाफ भी मामला दर्ज किया है।

मंत्री ने कहा कि मुख्यमंत्री विजय ने कर्नाटक की ओर से दी गई घटना की व्याख्या को खारिज कर दिया है और निष्पक्ष एवं उच्चस्तरीय जांच की मांग की है।

--आईएएनएस

डीएससी

Deshbandhu, Online News, 19/08/2026

Source: https://deshbandhump.com/post/tina-tamilom-ki-mauta-para-tamilanadu-sarakara-ne-aba-taka-adhikarika-ninda-nahim-ki-udayanidhi-stalina

तीन तमिलों की मौत पर तमिलनाडु सरकार ने अब तक आधिकारिक निंदा नहीं की: उदयनिधि स्टालिन

चेन्नई, 18 अगस्त (आईएएनएस)। तमिलनाडु विधानसभा में विपक्ष के नेता (एलओपी) और डीएमके नेता उदयनिधि स्टालिन ने कर्नाटक के चामराजनगर में वन विभाग के अधिकारियों की गोलीबारी में तीन तमिल लोगों की मौत के मामले में अपनी ही राज्य सरकार पर सवाल उठाए हैं। उन्होंने कहा कि यह चौंकाने वाला है कि तमिलनाडु सरकार ने अब तक इस घटना की आधिकारिक तौर पर निंदा नहीं की है।

चेन्नई, 18 अगस्त (आईएएनएस)। तमिलनाडु विधानसभा में विपक्ष के नेता (एलओपी) और डीएमके नेता उदयनिधि स्टालिन ने कर्नाटक के चामराजनगर में वन विभाग के अधिकारियों की गोलीबारी में तीन तमिल लोगों की मौत के मामले में अपनी ही राज्य सरकार पर सवाल उठाए हैं। उन्होंने कहा कि यह चौंकाने वाला है कि तमिलनाडु सरकार ने अब तक इस घटना की आधिकारिक तौर पर निंदा नहीं की है।

उदयनिधि स्टालिन ने मंगलवार को सोशल मीडिया प्लेटफॉर्म एक्स पर पोस्ट कर कहा कि विधानसभा में मामले पर जवाब देते समय संबंधित मंत्री ने केवल कर्नाटक सरकार के पक्ष को दोहराया। उन्होंने आरोप लगाया कि तमिलनाडु सरकार या मुख्यमंत्री की ओर से अब तक कर्नाटक के मुख्यमंत्री को पत्र लिखकर घटना पर स्पष्टीकरण भी नहीं मांगा गया है।

उन्होंने कहा कि तमिलनाडु के मुख्यमंत्री को इस मामले में कर्नाटक सरकार से स्पष्ट जवाब मांगना चाहिए और घटना की स्वतंत्र एवं विश्वसनीय न्यायिक जांच की मांग करनी चाहिए।

उदयनिधि ने कहा कि मामले की जांच केवल कर्नाटक पुलिस के भरोसे नहीं छोड़ी जानी चाहिए। उन्होंने राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) के दिशा-निर्देशों और मानवाधिकार उल्लंघन से जुड़े सुप्रीम कोर्ट के फैसलों के अनुरूप दोषियों के खिलाफ कड़ी कार्रवाई की मांग की।

उन्होंने मृतकों के परिवारों के लिए अतिरिक्त मुआवजे की मांग भी उठाई। उदयनिधि ने कहा कि तमिलनाडु के मुख्यमंत्री को कर्नाटक के मुख्यमंत्री से पीड़ित परिवारों को अतिरिक्त मुआवजा सुनिश्चित करने का आग्रह करना चाहिए।

उदयनिधि ने कहा कि दक्षिणी राज्यों के मुख्यमंत्रियों की बैठक बुधवार को चेन्नई में प्रस्तावित है। उन्होंने मांग की कि इस बैठक के दौरान तमिलनाडु के मुख्यमंत्री को कर्नाटक के मुख्यमंत्री से व्यक्तिगत रूप से मुलाकात कर घटना के संबंध में उचित स्पष्टीकरण मांगना चाहिए।

उन्होंने तमिलनाडु सरकार के रुख पर सवाल उठाते हुए कहा कि ऐसी स्थिति में केवल औपचारिक या सामान्य बयान पर्याप्त नहीं है और सरकार को मृतकों के परिवारों के न्याय के लिए ठोस कदम उठाने चाहिए।

बता दें कि यह मामला कर्नाटक के चामराजनगर जिले के हनूर क्षेत्र में कावेरी वन्यजीव अभयारण्य से जुड़े रिजर्व फॉरेस्ट में हुई गोलीबारी का है। 15 अगस्त को तमिलनाडु के मुख्यमंत्री सी. जोसेफ विजय ने कर्नाटक के वन कर्मियों की कार्रवाई में तीन तमिल लोगों एंथनी सामी, जॉन रोज पीटर और कुमार की मौत पर कड़ी प्रतिक्रिया व्यक्त की थी। उन्होंने घटना को 'नरसंहार' करार देते हुए कर्नाटक सरकार के उस दावे पर सवाल उठाया था कि वन कर्मियों ने कथित शिकारियों की ओर से की गई गोलीबारी के जवाब में आत्मरक्षा में गोलियां चलाई थीं।

कर्नाटक सरकार ने विधानसभा में इस मामले पर अपना पक्ष रखते हुए कहा था कि तीनों कथित शिकारियों की मौत उस समय हुई, जब वन विभाग के कर्मचारियों ने आत्मरक्षा में गोली चलाई। सरकार के अनुसार, वन कर्मियों पर कथित शिकारियों की ओर से गोलीबारी की गई थी।

--आईएएनएस

Source: https://www.bhaskarhindi.com/politics/tamil-nadu-government-criticised-over-death-of-three-tamils-udhayanidhi-stalin-demands-probe-1346679

Home /राजनीति /तीन तमिलों की मौत पर घिरी तमिलनाडु...

Tamil Nadu Politics: तीन तमिलों की मौत पर घिरी तमिलनाडु सरकार, उदयनिधि स्टालिन ने मांगी निष्पक्ष जांच
19 Aug 2026 2:12 AM

कर्नाटक के चामराजनगर में वन विभाग की गोलीबारी में तीन तमिल लोगों की मौत का मामला अब राजनीतिक विवाद बनता जा रहा है।

डिजिटल डेस्क, चेन्नई। कर्नाटक के चामराजनगर में वन विभाग की गोलीबारी में तीन तमिल लोगों की मौत का मामला अब राजनीतिक विवाद बनता जा रहा है। डीएमके नेता और तमिलनाडु विधानसभा में विपक्ष के नेता उदयनिधि स्टालिन ने इस मामले में अपनी ही राज्य सरकार की भूमिका पर सवाल उठाए हैं। उदयनिधि ने कहा कि हैरानी की बात है कि तमिलनाडु सरकार ने अभी तक घटना की आधिकारिक रूप से निंदा नहीं की है। उन्होंने आरोप लगाया कि विधानसभा में सरकार की ओर से जवाब देते समय मंत्री ने सिर्फ कर्नाटक सरकार का पक्ष सामने रखा।

कर्नाटक से जवाब मांगने की अपील उदयनिधि स्टालिन ने सोशल मीडिया पोस्ट में कहा कि तमिलनाडु के मुख्यमंत्री को कर्नाटक सरकार से इस घटना को लेकर स्पष्ट जवाब मांगना चाहिए। उन्होंने मामले की निष्पक्ष और भरोसेमंद न्यायिक जांच कराने की मांग भी की। उनका कहना है कि जांच सिर्फ कर्नाटक पुलिस के भरोसे नहीं छोड़ी जानी चाहिए। उन्होंने राष्ट्रीय मानवाधिकार आयोग के दिशा-निर्देशों और सुप्रीम कोर्ट के पुराने फैसलों का हवाला देते हुए जिम्मेदार लोगों पर कड़ी कार्रवाई की मांग की। पीड़ित परिवारों के लिए अतिरिक्त मुआवजे की मांग डीएमके नेता ने तीनों मृतकों के परिवारों के लिए अतिरिक्त मुआवजे की मांग भी उठाई। उन्होंने कहा कि तमिलनाडु सरकार को कर्नाटक के मुख्यमंत्री से पीड़ित परिवारों को उचित मुआवजा देने की बात करनी चाहिए। उदयनिधि ने यह भी कहा कि बुधवार को चेन्नई में दक्षिण भारत के राज्यों के मुख्यमंत्रियों की बैठक प्रस्तावित है। उनके मुताबिक, इस बैठक के दौरान तमिलनाडु के मुख्यमंत्री को कर्नाटक के मुख्यमंत्री से सीधे इस मामले पर बात करनी चाहिए।

क्या है पूरा मामला? यह घटना कर्नाटक के चामराजनगर जिले के हनूर इलाके में कावेरी वन्यजीव अभयारण्य के पास रिजर्व फॉरेस्ट में हुई थी। 15 अगस्त को तमिलनाडु के मुख्यमंत्री सी. जोसेफ विजय ने तीन तमिल लोगों एंथनी सामी, जॉन रोज पीटर और कुमार की मौत पर कड़ी प्रतिक्रिया दी थी। विजय ने घटना को बेहद गंभीर बताते हुए इसे 'नरसंहार' कहा था। उन्होंने कर्नाटक वन विभाग के उस दावे पर भी सवाल उठाया था, जिसमें कहा गया था कि कर्मचारियों ने कथित शिकारियों की गोलीबारी के जवाब में आत्मरक्षा में फायरिंग की।

Source: https://www.jagran.com/bihar/bhagalpur-bhagalpur-custodial-death-man-found-hanged-in-barari-ps-40345067.html

पश्चिम बंगाल के जिस व्यक्ति को संदिग्ध मान बरारी थाने लाया गया, उसने वहीं कर ली आत्महत्या
By Kaushal Kishore Mishra Edited By: Dilip Kumar Shukla
Updated: Wed, 19 Aug 2026 08:50 AM (IST)

पश्चिम बंगाल के महेंद्र मंडल की भागलपुर के बरारी थाने में संदिग्ध परिस्थितियों में मौत हो गई, जिन्हें डायल 112 ने सौंपा था। पुलिस पर लापरवाही और घटना को दबाने का आरोप है, क्योंकि सुप्रीम कोर्ट के दिशानिर्देशों का उल्लंघन हुआ है।

कौशल किशोर मिश्र, भागलपुर। कर्तव्यनिष्ठा और उत्कृष्ट पुलिसिंग के लिए सम्मानित होने वाली भागलपुर पुलिस का एक बेहद चौंकाने वाला और संवेदनहीन चेहरा सामने आया है। पश्चिम बंगाल के अलीपुरद्वार (जलपाईगुड़ी) निवासी 50 वर्षीय महेंद्र मंडल, जिन्हें डायल 112 की टीम ने संदिग्ध अवस्था में विक्रमशिला सेतु से सुरक्षित बरामद कर बरारी पुलिस को सौंपा था, उनका शव बरारी थाना परिसर के भीतर ही फंदे से लटकता हुआ बरामद किया गया।

बरारी पुलिस ने नियमानुसार उन्हें सुरक्षित हाजत में रखने के बजाय थाने के सीसीटीएनएस (CCTNS) कक्ष में बंद कर दिया था, जहां उन्होंने कथित तौर पर बिजली के तार से फंदा लगाकर आत्महत्या कर ली। इस गंभीर घटना के बाद पुलिस महकमे में हड़कंप मच गया।

मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) और डीएम को सूचना देकर मजिस्ट्रियल जांच कराने के बजाय पुलिस ने आनन-फानन में शव का पंचनामा कर पोस्टमार्टम कराया और यूडी केस दर्ज कर मामले पर पर्दा डालने का प्रयास किया।

डरा-धमकाकर भतीजे को सौंपा शव
घटना के बाद पुलिस ने मृतक के भतीजे धनंजय मंडल को फोन कर केवल यह सूचना दी कि उनके चाचा अस्पताल में भर्ती हैं। भतीजा जब भागलपुर पहुंचा, तो अस्पताल परिसर में चाचा का शव देखकर स्तब्ध रह गया।

थानेदार ने घटना से झाड़ा पल्ला
भतीजे का आरोप है कि थाने में उसे सीसीटीवी फुटेज दिखाकर कहा गया कि उसके चाचा ने खुदकुशी की है। साथ ही उसे कड़ी डांट-फटकार लगाते हुए धमकाया गया कि वह इस बात की चर्चा किसी से न करे। भयभीत भतीजा शव लेकर चुपचाप अपने गृह जिले अलीपुरद्वार लौट गया। वहीं, जब इस बाबत बरारी थानाध्यक्ष विकास कुमार से पूछा गया, तो उन्होंने गैर-जिम्मेदाराना बयान देते हुए सीधे तौर पर कह दिया कि उनके थाने में ऐसी कोई घटना ही नहीं हुई है।

18 जुलाई को डायल 112 ने बरारी थाने को सौंपा था
जानकारी के अनुसार, 18 जुलाई 2026 को किसी विपिन कुमार की सूचना पर डायल 112 के प्रभारी सुखदेव राम ने विक्रमशिला टीओपी के पास से महेंद्र मंडल को संदिग्ध हाल में पाया था। उन्होंने अपना मोबाइल पटक कर तोड़ दिया था।

पुलिस ने उनके पास से क्षतिग्रस्त मोबाइल, पैन कार्ड, पहचान पत्र एवं अन्य दस्तावेज बरामद कर बरारी थाने के ओडी (OD) अफसर को सौंप दिया था। सिम कार्ड को दूसरे फोन में डालकर परिजनों से संपर्क साधा गया था। परिजनों ने आर्थिक तंगी का हवाला देकर 19 जुलाई की सुबह निकलने की बात कही थी।

दारोगा का दावा- खुदकुशी की, किसी का कोई दोष नहीं
बरारी थाने के दारोगा रीतलाल मंडल के टंकित बयान पर इस मामले में प्राथमिकी (यूडी केस) दर्ज की गई है। दारोगा ने रिपोर्ट में दावा किया है कि सीसीटीवी फुटेज से साफ होता है कि महेंद्र मंडल ने कई प्रयासों के बाद सीसीटीएनएस के तार के सहारे पंखे से लटककर आत्महत्या की है, इसमें किसी अन्य व्यक्ति का कोई दोष नहीं है।

सीसीटीवी फुटेज की टाइमलाइन ने खोली सुरक्षा की पोल
थाने के सीसीटीवी कैमरों में कैद फुटेज पुलिस की निगरानी व्यवस्था पर गंभीर सवाल खड़े करती है:

तड़के 02:51 बजे: ओडी पदाधिकारी रंजीत कुमार ने महेंद्र को सीसीटीएनएस कक्ष में बिछावन देकर सुलाया।

सुबह 03:07 बजे: उसने अपना शर्ट उतारा।

सुबह 05:07 बजे: वह कमरे में रखी रस्सी को तोड़ने का प्रयास करता दिखा।

सुबह 05:21 बजे: संतरी पहरा पर तैनात नंदेश्वरी ने उसे शौच कराया।

सुबह 05:43 बजे: वह गोदरेज पर चढ़कर पंखे से लटकने का प्रयास करते हुए नीचे गिर गया।

सुबह 05:50 बजे: उसने दांतों से सीसीटीएनएस के बिजली के तार को काटा।

सुबह 05:58 बजे: उसने कुर्सी पर चढ़कर कटे हुए तार के सहारे पंखे से लटककर जान दे दी।

सुबह 10:00 बजे: जब पहरेदार भोजन लेकर पहुंचा, तब जाकर घटना का खुलासा हुआ।

सुप्रीम कोर्ट की गाइडलाइंस का उल्लंघन
कानूनी जानकारों के अनुसार, पुलिस हिरासत या थाना परिसर में किसी भी व्यक्ति की मौत—चाहे वह आत्महत्या ही क्यों न हो—सर्वोच्च न्यायालय के दिशा-निर्देशों के तहत 'कस्टोडियल डेथ' (हिरासत में मौत) मानी जाती है।

कस्टोडियल डेथ का मामला
ऐसे मामलों में तत्काल मानवाधिकार आयोग (NHRC) और जिला दंडाधिकारी को सूचित करना, स्वतंत्र व निष्पक्ष मजिस्ट्रियल जांच कराना, वीडियोग्राफी के साथ मेडिकल बोर्ड से पोस्टमार्टम कराना और आश्रितों को मुआवजा देना अनिवार्य होता है। बरारी पुलिस ने इन सभी वैधानिक प्रक्रियाओं को दरकिनार कर केवल यूडी केस दर्ज कर खानापूर्ति कर दी।

हमारे थाने में आत्महत्या की कोई घटना नहीं हुई।
विकास कुमार, बरारी थानाध्यक्ष।

Source: https://www.dotookmedia.com/2026/08/ips-up-fir-lucknow-former-ips-officer.html

लखनऊ : पूर्व IPS ने UP में पुलिस फायरिंग पर FIR की मांग,दिया हवाला।||Lucknow: Former IPS officer demands FIR over police firing in UP, cites...||
DO TOOK MEDIA 8/18/2026 12:26:00 pm राजनीति , लखनऊ

लखनऊ :
पूर्व IPS ने UP में पुलिस फायरिंग पर FIR की मांग,दिया हवाला।।

10 साल के मामलों की जांच CBCID से कराने की उठी आवाज।
दो टूक : उत्तर प्रदेश में पुलिस मुठभेड़ और फायरिंग की घटनाओं को लेकर एक पूर्व आईपीएस अधिकारी ने सवाल खड़ा करते हुए दस सालो के पुलिस फायरिंग पर एफआईआर दर्ज कर जांच कराने की मांग किया है। इनका लेटर सोशल मीडिया पर वायरल हो रहा है।।
विस्तार :
पूर्व आईपीएस अमिताभ ठाकुर एवं
आजाद अधिकार सेना के राष्ट्रीय अध्यक्ष ने राष्ट्रीय मानवाधिकार आयोग (NHRC) को पत्र भेजकर मांग की है कि पिछले दस वर्षों में पुलिस फायरिंग से किसी व्यक्ति की मौत या चोट की हर घटना में अनिवार्य रूप से FIR दर्ज की जाए और जांच CBCID से कराई जाए।
पूर्व आईपीएस अमिताभ ठाकुर का आरोप है कि पुलिस अक्सर किसी व्यक्ति के पहले गोली चलाने का दावा करते हुए घटना को आत्मरक्षा या मुठभेड़ का रूप देती है और FIR भी उसी व्यक्ति के खिलाफ दर्ज कर दी जाती है। उनका कहना है कि ऐसी स्थिति में पुलिस स्वयं घटना में फायरिंग करने वाला पक्ष होती है और घटना से जुड़े महत्वपूर्ण अभिलेख व साक्ष्य भी उसी के नियंत्रण में रहते हैं।
“पुलिस की गोली वैध थी या नहीं, जांच के बाद तय हो”
पूर्व आईपीएस अमिताभ ने कहा कि किसी पुलिसकर्मी की फायरिंग कानूनन सही थी या नहीं, इसका फैसला पुलिस के शुरुआती बयान के आधार पर नहीं बल्कि FIR और निष्पक्ष विवेचना के बाद होना चाहिए। उन्होंने इस संबंध में 2017 के सुमित गुर्जर, 2018 के जितेन्द्र यादव व इरशाद अहमद तथा 2021 के जीशान हैदर सहित विभिन्न मामलों का हवाला दिया।
उन्होंने कहा कि कई मामलों में बाद में मानवाधिकार आयोग अथवा न्यायालय को हस्तक्षेप करना पड़ा, जिससे यह सवाल और गंभीर हो जाता है कि क्या पुलिस फायरिंग की हर घटना की शुरुआत से ही स्वतंत्र जांच नहीं होनी चाहिए?
सुप्रीम कोर्ट के दिशा-निर्देशों का हवाला
अमिताभ ठाकुर ने NHRC से सुप्रीम कोर्ट के PUCL बनाम महाराष्ट्र राज्य, (2014) 10 SCC 635 में दिए गए दिशा-निर्देशों के आलोक में उत्तर प्रदेश में पिछले दस वर्षों की ऐसी सभी घटनाओं में अनिवार्य FIR दर्ज कराने की मांग की है।
साथ ही उन्होंने भविष्य में इस व्यवस्था को पूरे देश में लागू किए जाने की मांग उठाई है।
अब सवाल सिर्फ एक FIR का नहीं, बल्कि पुलिस की गोली से हुई हर मौत और हर चोट की निष्पक्ष जांच का है। NHRC इस मांग पर क्या कदम उठाता है, यह आने वाले समय में पुलिस फायरिंग से जुड़े मामलों की जांच और जवाबदेही की दिशा तय कर सकता है।

Source: https://navbharattimes.indiatimes.com/state/uttar-pradesh/lucknow/amitabh-thakur-nhrc-up-police-encounter-investigation-demand/articleshow/133322042.cms

hindi Newsstateuttar pradeshlucknowAmitabh Thakur Nhrc Up Police Encounter Investigation Demand

UP: सुमित गुर्जर से जीशान हैदर तक... पुलिस मुठभेड़ों पर अमिताभ ठाकुर ने उठाए सवाल, NHRC से घटनाओं की जांच की मांग
Edited by: देवेश पांडेय|Lipi•18 Aug 2026, 6:14 pm IST

उत्तर प्रदेश में पुलिस मुठभेड़ और फायरिंग की घटनाओं को लेकर पूर्व IPS अमिताभ ठाकुर ने NHRC से पिछले 10 वर्षों के मामलों की निष्पक्ष CBCID जांच और FIR की मांग की है।

हेमेन्द्र त्रिपाठी, लखनऊ: उत्तर प्रदेश में पुलिस मुठभेड़ों और अलग-अलग मामलों में पुलिस की ओर से की गई फायरिंग को लेकर एक बार फिर सवाल उठने लगे हैं। आजाद अधिकार सेना के राष्ट्रीय अध्यक्ष एवं पूर्व आईपीएस अधिकारी अमिताभ ठाकुर ने इस मामले में राष्ट्रीय मानवाधिकार आयोग (NHRC) का रुख किया है। उन्होंने आयोग को पत्र भेजकर उत्तर प्रदेश में पिछले 10 वर्षों के दौरान हुई ऐसी सभी पुलिस फायरिंग की घटनाओं की निष्पक्ष जांच कराने की मांग की है, जिनमें किसी व्यक्ति की मौत हुई हो या वह गंभीर रूप से घायल हुआ हो।

अमिताभ ठाकुर ने मांग की है कि इन सभी मामलों की विवेचना राज्य की CBCID से कराई जाए। साथ ही जांच के आधार पर संबंधित पुलिसकर्मियों के खिलाफ तत्काल और अनिवार्य रूप से FIR दर्ज की जाए।

आत्मरक्षा के नाम पर पीड़ितों के खिलाफ ही दर्ज होती है FIR'
NHRC को भेजे पत्र में अमिताभ ठाकुर ने मौजूदा व्यवस्था पर गंभीर सवाल उठाए हैं। उनका कहना है कि पुलिस फायरिंग की घटनाओं में अक्सर पुलिस की ओर से यह दावा किया जाता है कि सामने वाले व्यक्ति ने पहले गोली चलाई और पुलिस ने आत्मरक्षा में जवाबी फायरिंग की।

उनके मुताबिक, इसके बाद घटना का दोष संबंधित व्यक्ति पर डालते हुए उसके खिलाफ ही FIR दर्ज कर दी जाती है। अमिताभ ठाकुर ने सवाल उठाया कि जब किसी फायरिंग की घटना में पुलिस स्वयं एक पक्ष होती है और घटनास्थल से जुड़े तमाम साक्ष्य एवं कानूनी अभिलेख भी पुलिस के नियंत्रण में होते हैं, तो बिना स्वतंत्र और निष्पक्ष जांच के पुलिस के दावे को अंतिम सत्य कैसे माना जा सकता है?

उन्होंने कहा कि पुलिस की फायरिंग वैध थी या अवैध, इसका फैसला केवल पुलिस के प्रारंभिक दावे के आधार पर नहीं होना चाहिए। इसके लिए FIR और स्वतंत्र जांच की प्रक्रिया जरूरी है।

सुमित गुर्जर से जीशान हैदर मुठभेड़ तक का हवाला
अमिताभ ठाकुर ने अपने पत्र में उत्तर प्रदेश के कई चर्चित मुठभेड़ मामलों का भी उल्लेख किया है। उन्होंने 2017 के सुमित गुर्जर एनकाउंटर, 2018 में जितेंद्र यादव और इरशाद अहमद से जुड़े मामलों तथा 2021 के जीशान हैदर मुठभेड़ मामले का हवाला देते हुए कहा कि इन मामलों में पुलिस के दावों पर सवाल उठे थे।

उनका कहना है कि ऐसे कई मामलों में वास्तविक स्थिति सामने लाने के लिए मानवाधिकार आयोग या अदालत को हस्तक्षेप करना पड़ा। इसी आधार पर उन्होंने पुलिस फायरिंग के मामलों में शुरुआत से ही स्वतंत्र जांच की व्यवस्था किए जाने की आवश्यकता बताई है।

सुप्रीम कोर्ट की PUCL गाइडलाइंस के पालन की मांग
अमिताभ ठाकुर ने NHRC से सुप्रीम कोर्ट के PUCL बनाम महाराष्ट्र राज्य (2014) मामले में पुलिस मुठभेड़ों को लेकर तय दिशा-निर्देशों का शत-प्रतिशत पालन सुनिश्चित कराने की मांग की है।

उन्होंने आयोग से अपील की है कि उत्तर प्रदेश में पिछले 10 वर्षों के दौरान हुई उन सभी पुलिस फायरिंग की घटनाओं में अनिवार्य रूप से FIR दर्ज कराने का

आदेश दिया जाए, जिनमें किसी व्यक्ति की मृत्यु हुई या वह गंभीर रूप से घायल हुआ।

साथ ही उन्होंने भविष्य में ऐसी घटनाओं की जांच के लिए पारदर्शी और स्वतंत्र व्यवस्था लागू करने तथा इसे पूरे देश में लागू करने के लिए आवश्यक दिशा-निर्देश जारी करने की भी मांग की है।

क्या है अमिताभ ठाकुर की मुख्य मांग?
पिछले 10 वर्षों में हुई गंभीर पुलिस फायरिंग की सभी घटनाओं की पहचान की जाए।
जिन घटनाओं में मौत या गंभीर चोट हुई, उनकी स्वतंत्र जांच कराई जाए।
जांच CBCID से कराने की व्यवस्था की जाए।
पुलिसकर्मियों की भूमिका की निष्पक्ष जांच हो।
जांच के आधार पर आवश्यक होने पर संबंधित पुलिसकर्मियों के खिलाफ FIR दर्ज की जाए।
पुलिस मुठभेड़ों में सुप्रीम कोर्ट की PUCL गाइडलाइंस का पूर्ण पालन सुनिश्चित किया जाए।
भविष्य के लिए पारदर्शी जांच व्यवस्था लागू की जाए।
ऐसी व्यवस्था को देशभर में लागू करने के लिए दिशा-निर्देश जारी किए जाएं।